

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI

O.A. Nos. 143 and 144 of 2024

Tribunal on its own motion SUO MOTU based on the news item published in 'The Hindu dated 06.05.2024 titled, "**Concerns raised over leveling of coastal dunes in Injambakkam for beautification project**".

... Tribunal's SUO Motu Motion in OA/143/24

K. Saravanan,
Son of Kasinathan,
Aged about 37 years
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...Applicant in OA/144/24

-Vs-

1. The Chief Secretary,
State of Tamil Nadu
Fort St. George,
Secretariat, Chennai - 600009.

...1st Respondent in OA/143/24

1. The Tamil Nadu Coastal Zone Management

Authority Rep by its Member Secretary,
No.1, Jeenis Road, Panagal Building,
Ground Floor, Saidapet,
Chennai-600 015
Email : tndoe@tn.nic.in
Phone : 044 – 24336594

...1st Respondent in OA/144/24 and 2nd Respondent in OA/143/24

3. The District Collector,
Chennai.

...3rd Respondent in OA/143/24

3. Chennai Shoreline Renourishment and Revitalisation Projects Limited

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Rep by its Director
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Egmore, Chennai,
Tamil Nadu 600008
Email : shorelineCMDA@gmail.com
Phone : 044-28414855

...3rd Respondent in OA/144/24

4.Chennai Metropolitan Development Authority,

Rep. by its Member Secretary,
Thalamuthu Natarajan Building,
No. 1, Gandhi Irwin Road, Egmore,
Chennai - 600 008.

...4th Respondent in OA/143/24 and
2nd Respondent in OA/144/24.

**COUNTER / STATUS REPORT FILED BY THE CHENNAI METROPOLITAN
DEVELOPMENT AUTHORITY(CMDA)**

[4th Respondent in OA/143/24 & 2nd Respondent in OA/144/24]

I, Anshul Mishra, I.A.S. son of Thiru Harishchandra, Hindu, aged about 45 years, having office at No.1, Gandhi-Irwin Road, Egmore, Chennai-600 008, do hereby solemnly and sincerely affirm as follows:

1. I am the Member Secretary of Chennai Metropolitan Development Authority (CMDA) and the 4th Respondent in OA/143/24 and 2nd Respondent in OA/144/24. As such, I know the facts of the case as borne out from records.

2. I submit that the Hon'ble Tribunal vide Order dated 08.05.2024 had *suo motu* taken up the subject issue vide OA/143/24 and directed as below:

"1. This is an application Suo Motu registered by this Tribunal based on the newspaper report published in 'The Hindu', Chennai Edition dated

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06.05.2024 under the caption "Concern raised over leveling of coastal dunes in Injambakkam for beautification project".

2.It is reported in the newspaper that as per the CRZ Notification, 2011, altering the sand dunes for beautification, recreation and other such purposes is a prohibited activity. The coastal sand dunes serve as a natural barrier against waves and windy storms. They are considered the first line of defense against erosion and protect effectively at a lower cost than a seawall.

3.The report further stated that according to the Chennai Metropolitan Development Authority (CMDA) official associated with the project, the CRZ Clearance has been obtained and the pathway is being constructed at an average of 40 Meters from the High Tide Line. The Tamil Nadu Coastal Zone Management Authority (TNCZMA) also concluded that the CMDA can explore the possibility of beach development projects for a blue flag certification.

4.In view of the above report, let notice be issued to the respondents through the Tribunal along with a copy of the newspaper report.

5.Dr. D. Shanmuganathan, the learned counsel accepts notice on behalf of Respondents No.1 to 3.

6. Let the TNCZMA and CMDA furnish a report as to what is the blue flag certification and on what basis it was granted, if already granted.

7. Post the matter on 15.05.2024."

3. I submit that the OA/144/24 has been filed by the Applicant therein praying for the Respondents to forthwith demolish and remove all the sheds put up, materials dumped, constructions erected etc at Kasimedu, Thiruvottriyur and Injambakkam, described in paragraph 10 and 11 above for the subject project and restore the area to

its original condition and thus, render justice, wherein the Hon'ble directed as below on 08.05.2024:

"1.Let notice be issued to the respondents through the Tribunal as well as privately, considering the gravity of the matter and the Project Proponent viz., Chennai Metropolitan Development Authority (CMDA) has not obtained the approval of the Tamil Nadu Coastal Zone Management Authority (TNCZMA) which is also been reported in today's newspaper viz., 'The Times of India' dated 08.05.2024 under the caption "CMDA told to aim for blue- flag status for beaches"....

3.We refrain from granting an interim order without hearing the respondents from proceeding with any work if already commenced. Therefore, the learned counsel appearing for the authorities, particularly the TNCZMA and the CMDA are directed to get appropriate instructions and file a report in this regard."

4. I submit that the Hon'ble Minister for Housing & Urban Development Department and the Chairman of CMDA, during the Legislative assembly for 2022-23 had announced the Chennai Shoreline Renourishment & Revitalization Projects by CMDA at an estimated cost of Rs.100 Crores. I submit that the CMDA is developing an overall comprehensive master plan called the Comprehensive Shoreline Development Plan (CSDP) and Pre-Feasibility Assessment for Chennai Shoreline Renourishment and Revitalization Projects, in line with the World Bank guidelines under the TNHHDP (Tamil Nadu Housing & Habitat Development Project) Component of the World Bank- funded Chennai City Partnership Programme. The objective of this study is to ensure sustainable coastal revitalization and renourishment, identify prominent nodes along the stretch for developing safe access and public spaces, and build awareness amongst people. The project also ensures extensive community engagement with key stakeholders including fishermen, hawkers, integrating the local communities whose livelihoods are dependent

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on the sea and the beaches. The CSDP will be an integral part of the Third Master Plan (TMP) being prepared for the Chennai Metropolitan Area (CMA).

5. I submit that the CSDP is currently underway and expected to be completed by September 2024. As an interim deliverable, the projects under discussion have been undertaken as pilot initiatives to sensitize local communities, spread awareness and prevent encroachments and degradation of the environment. The allegations made by the Applicant in OA/144/24 about the rejuvenations and revitalization of the coast are false and completely misleading. The Respondent categorically denies the allegation that shoreline development is being undertaken under the garb of beautification. The projects under CSDP have been designed in compliance with the provisions of CRZ notification 2011 and criteria as stipulated by the Foundation for Environmental Education (FEE) for **blue flag certification** as per S.O. No. 125 (E), dated 09.01.2020, formulated by the Ministry of Environment, Forest and Climate Change (MoEFCC), Govt. of India.

6. I submit that the MoEF&CC, Govt. of India in S.O. No. 125 (E), dated 09.01.2020 has issued notification to protect and conserve the environment and control and bate pollution in coastal beaches and sea water, and decided to identify beaches for the purpose of internationally recognized "**Blue Flag**" Certification. The certification Standards call for responsible and sustainable amenities and infrastructure development, cleanliness, safety and security services etc., and permitted some activities and facilitates in CRZ area subject to maintaining a minimum distance of 10 meters from HTL. The activities and facilities mentioned in the said S.O. was exempted from prior Clearance under the provisions of CRZ Notification. Hence, the Tamil Nadu Coastal Zone Management Authority (TNCZMA) in it's 124th meeting, suggested that the Project Proponent may explore the possibility of the said 3 projects in Agenda Item No. 9, 10, and 11 for blue flag certification, in consultation with the National Centre for Sustainable Coastal Management. I submit that during such a meeting with the Authorities, the entire project and the components including the material specification was discussed in detail

and it was instructed that the materials should be eco-friendly and not permanent structures. CMDA has abided by the rules and instructions diligently. All the components mentioned here are permissible under the S.O. No. 125 (E), dated 09.01.2020, formulated by the MoEF& CC, Govt. of India for obtaining certification as a Blue flag beach and the same was discussed. I submit that as an effort to revitalize the beachfront, components that are critical to the usage and can enhance the experience of the user have been incorporated. The experience still emphasizes the natural features, needs of the adjacent communities and character of the local context. The design does not perpetuate commercialization or degradation of the existing ecological fabric of the area. There are 33 criteria for certification under the Blue Flag Beach and all the components provided in the DPR are permitted activities given that there is a buffer of 10 m from the HTL line. I submit and state that CMDA is following these guidelines strictly. The TNCZMA Authority had further given the recommendation that it felt the necessity of the projects for the benefit of the coastal communities and nearby localities by means of providing alternate livelihood opportunities. The Authority has also discussed the provisions of the Blue Flag Certification.

7. I submit that the G.O.Ms. No. 146, Housing and Urban Development Department, dated 25.07.2022, mentions about the revitalization of the shoreline in lines with the CSDP by proposing to connect the fragmented portions of beaches as esplanades exclusively for using physical and social infrastructures promoting Art, Culture, recreational facilities and including things like boardwalks, wooden walkways, cycle tracks, trails, paths, and promenades. I submit that after assessing the physical environment, dynamics of local community living and ecological activities such as preservation of flora and fauna, bio-fencing for sea-level rise, shoreline parks with salt-tolerant species may be implanted. It is also proposed to identify prominent nodes along the stretches for developing as public spaces with distinctive themes and design by adopting international best practices. I submit that management of hawkers, creating jobs and community engagement, particularly integrating the local communities whose

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livelihoods are dependent on the sea is also to be suitably addressed. The proposed management plan will also focus on eradicating pollution such as wastewater and other material discharge into marine environments that may lead to further accretion and maintain cleanliness of the beaches to the international standards and further, to achieve the above objectives the Chennai Shoreline Renourishment and Revitalization Projects Limited (CSRRPL), a Special Purpose vehicle (SPV) was established.

8. I submit that Chennai boasts of a 52-kilometer beachfront from Ennore to Kovalam. The beach stretches are fragmented and access to them is sparse. Other than certain stretches at Marina, Besant Nagar, and Thiruvanmiyur the accessibility is impractical for the elderly, children, and the persons with disabilities. The project 'Integrated Coastal Community development for Kasimedu, Thiruvotriyur, Injambakkam & Akkarai' was envisioned as a community development project which would aid in the development of the coastal communities, improve access and safety of the beach users and support the livelihood of coastal communities. The design instills minimal interventions that can support revitalization of the coastal commons. The project components include pedestrian and cycling facilities at Injambakkam & Akkarai and pedestrian facilities at Kasimedu & Thiruvotriyur; user amenities, and an ecologically sensitive landscaping of the project area. These pilot projects include a universally accessible walkway component which provides access alongside the length of the beach stretch. This is imperative to increase awareness on the importance of conserving the coastline and ecological heritage of the environs. Additionally, the project entails landscaping. The design includes incorporation of indigenous plant species like Ipomeoa, Peltophorum, Spinifex littorate, Beach Bur, Ambrosia chamissonis and Beach saltbush. This approach is targeted to safeguard the sand dunes and maintain the integrity of the natural ecosystem within the project area. CMDA and CSRRPL are devising an operation and maintenance strategy to mitigate any potential impact on the turtle nesting zone stretching from Neelangarai to Besant Nagar. This strategy includes measures such as reducing light intensity levels, direction of lighting, incorporating turtle-friendly lighting

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fixtures, and raising awareness amongst local communities & beach visitors about the prevalence and importance of preserving olive ridley turtles.

9. I submit that the work order was awarded on 15th March 2024. The current status of the work on site as of 10th May 2024 was for removal of existing construction debris and solid waste (Annexure -1 shows the site conditions). The other components such as seating, toilets, shading devices, are all temporary prefabricated structures which are currently being procured at the contractor's yard located away from the project site.

10. I submit that as a pilot project under the CSDP, the Detailed Project Reports preparation of the mentioned projects began in July 2023. As per the requirements of the Terms of Reference, the consultant has conducted topographical surveys, bathymetric surveys, soil investigation surveys, coastal geographical survey, accessibility survey, ecological mapping, and stakeholder consultations with fishermen communities, local residents, community-based NGOs, walking and cycling groups, beach users, and other governmental organizations. The six-month study culminated in a comprehensive design of the beachfront with a vision to conserve the ecological biodiversity of the site, protect it from pollution, encroachments, illicit usage, and revitalize it as an inclusive and safe open public space.

11. I submit that the assumptions drawn by the Applicant in OA/144/24 that the Respondents have nothing to do with "conservation of coastline from climate perspective", "Environmental conservation and effective management of the coastline" etc without examining the Detailed Project Reports (DPR) are completely false. I submit that the components such as cycle tracks, pedestrian walkways are essential for revitalization of any beach area that promotes the interaction between humans and nature. I further submit that the Applicant in OA/144/24 allegation about the so-called commercialization of the coast, concretization and other activities are completely false and misleading and there is absolutely no commercialization of the space.

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12. I submit that as approved by the Tamil Nadu Coastal Zone Management Authority (TNCZMA), in its 124th authority meeting on 04.03.2024 all the designs comply with the prescribed standards and only eco-friendly, temporary structures and materials are being used. In order to make the beaches accessible to the community, women, elderly and the children certain architectural and landscape design have to be provided.

13. I submit that the project sites at Kasimedu and Thiruvotriyur are along the Ennore Expressway. The access to the beach is through the service lane. This service lane is lined with truck parking and the beach edge is used for dumping debris, parking unused abandoned vehicles (Annexure 2 - Pictures), and is perennially known for illicit activities (Annexure 3 – news articles). Despite this, our study suggests that around 200 people on an average, daily, enter these stretches of beaches for recreation, livelihood and for connectivity with the adjoining areas. This jeopardizes the safety of women & children and is critical to address. As a countermeasure, the designs include segregated, pedestrian pathways that would ensure that the local communities have safe access to the beach. Moreover, the beach is a public domain accessible to all, not exclusively to the affluent residents residing along the coastline. Consequently, this initiative endeavors to transform the area into an inclusive public space catering to diverse communities.

14. I submit that Chennai being the third most populated metropolis in the country, lacks open inclusive public spaces and support infrastructure to aid safe access. Further, the amenities for marginalized communities, including women, children, elderly people and LGBTQ+ is often an oversight. Facilities addressing these concerns, incorporating equitable infrastructure, barrier free elements, and enhancing livability in these neighborhoods is planned. These facilities as mentioned before are temporary in nature, removable, prefabricated and uses ecologically sustainable materials, adhering to CRZ norms. Further, Chennai's seashore is getting eroded rapidly, due to improper and unauthorized use of the entire coastline. The proposed interventions lie on the landward

side of the High Tide Line and aims to regulate the orderly use of the coastline, thereby preventing the degradation of the local environment.

15. I submit that CMDA as a development authority is a responsible government organization and does not practice false advocacy and undertakes only functions as stipulated under the Town and Country Planning Act, 1971 such as preparation of Master Plan and any other plan in its jurisdiction. CMDA follows rules & regulations in Master Plan rules duly promulgated by the Government and fully understands the use of technical terms and concepts such as Renourishment, Revitalization, Rejuvenation, Climate sensitive, Ecological conservation. CMDA has adequate resources and expertise to bring about transformation of places, habitations in the most environmentally sustainable and sensitive manner.

16. I submit that CMDA is developing an overall comprehensive master plan called the Comprehensive Shoreline Development Plan and Pre-Feasibility Assessment for Chennai Shoreline Renourishment and Revitalization Projects in Chennai, in line with World Bank guidelines for sustainable development. The objective of this study is to ensure sustainable coastal revitalization and renourishment, identify prominent nodes along the stretch for developing safe access and public spaces, and build awareness amongst people. The project also ensures extensive community engagement with key stakeholders including fishermen, hawkers, integrating the local communities whose livelihoods are dependent on the sea and the beaches. (Annexure -4)

17. I submit that the Comprehensive Shoreline Development Plan is expected to be completed by September 2024. As an interim deliverable, the projects under discussion have been undertaken as pilot initiatives to sensitize local communities, spread awareness and prevent encroachments and degradation of the environment.

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18. I submit that the sea nourishment activities cannot be implemented without a cohesive and integrated plan of the entire shoreline. In the subsequent phases of the CSDP projects, these will be addressed to protect the shore. The CSRRPL, an SPV established specifically for and planned activities along Chennai's shoreline, oversees the above activities as it comprises of a stakeholder departments and experts to ensure the effective preservation, management, implementation of these projects and maintenance thereafter.

19. I submit that the averment of the Applicant in Paragraph 5 in OA/144/24 is in complete ignorance of the fact that the study is being conducted by CMDA under the TNHHDP component of Chennai City Partnership program supported by the World Bank. The Chennai Comprehensive Shoreline Development Plan is underway, but the interim reports as per the deliverables are submitted by the consultant on time and are evaluated by the Technical Committee constituted for this purpose. The CSDP is expected to be completed by September 2024.

20. In response to the averments of the Applicant in Paragraph 6 in OA/144/24, I submit that the Applicant has merely indulged in misleading the Hon'ble Tribunal by allegedly mentioning that the projects are being carried out in CRZ - 1. The projects under the 'Integrated Coastal Community Development for Kasimedu, Thiruvotriyur, Injambakkam & Akkarai' falls under CRZ II classification as per the CZMP 2011 and the projects have been overlaid on the CZMP map prepared by Institute of Remote Sensing which further substantiates the above information (Annexure - 5). I submit that the development (walkways, user amenities, and ecologically sensitive landscape) lies within the CRZ II boundary, and is on the landward side of existing structures. I further submit that

- i) Adhering to the CRZ 2011 notification, the design does not disturb primary or secondary sand dunes and incorporates the same in the design. The existing landscape of Hypomea, are retained to maintain the ecological sanctity of the

beach area. Any additional soft landscaping measures introduced, as per design, are native species that can help in the nourishment of the soil in the region.

- ii) As per the terms of reference, no ground water will be used for the construction or during functioning of the facility. The contractor has been mandated to deploy water tankers for construction.

21. I submit that public toilets and drinking water spouts are essential for human rights to sanitation and are a basic necessity. For these purposes, water is an essential commodity. However, adhering to the CRZ norms, it is planned that water will be brought to the site using tankers and stored in overhead tanks (OHTs) above the prefabricated toilets.

22. I submit that the borewells photographed by the Applicant in OA/144/24 were not dug by the CMDA's execution contractors. These borewells are also not within the project boundary. The current status of work on site as of 10th May 2024, is the removal of construction debris and solid waste which were present at the site and no other work has been initiated. The other components such as seating, toilets are all temporary prefabricated structures which are currently being procured at the contractor's yard located away from the project site. This is in compliance with the detailed discussion held with the Technical Evaluation Committee for the TNCZMA (Tamil Nadu Coastal Zone Management Authority) held on 16.02.2024. These projects are undertaken within the guidelines of CRZ II, utilizing soft structures that preserve the area's natural characteristics.

23. I submit that the aforementioned projects would enhance the local community by generating additional employment opportunities, such as employing swimmers, lifeguards stationed at the watchtower, and staff for facility maintenance. Moreover, implementing awareness programs that underscore the importance of conserving the

coastline and educating the public about the coastal environment will also contribute to the livelihood development of the fishing community.

24. I submit that the averment of the Applicant in Paragraph 7 in OA/144/24 is yet again an attempt to mislead the Hon'ble Tribunal, by stating false information that the 1st Respondent has recorded that the activities may not be permissible in the CRZ area. The TNCZMA Authority had given the following recommendation (Annexure -6) :

"The Authority felt the necessity of the projects for the benefit of the coastal communities and nearby localities by means of providing alternate livelihood opportunities. The Authority has also discussed the provisions of the Blue Flag Certification Programme.

The MoEF& CC, Govt. of India in S.O. No. 125 (E), dated 09.01.2020 has issued notification to protect and conserve the environment and control and bate pollution in coastal beaches and sea water, and decided to identify beaches for the purpose of internationally recognized "Blue Flag" Certification. The certification Standards call for responsible and sustainable amenities and infrastructure development, cleanliness, safety and security services etc., and permitted some activities and facilitates in CRZ area subject to maintaining a minimum distance of 10 metres from HTL.

The activities and facilities mentioned in the said S.O. was exempted from prior Clearance under the provisions of CRZ Notification. Hence, the Authority suggested that the Project Proponent may explore the possibility of the said 3 projects in Agenda Item No. 9, 10, and 11 for blue flag certification, in consultation with NCSCM."

25. I submit that the MoEF&CC, Govt. of India in S.O. No. 125 (E), dated 09.01.2020 has issued notification to protect and conserve the environment and control and bate

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pollution in coastal beaches and sea water, and decided to identify beaches for the purpose of internationally recognized **"Blue Flag Certification"** . The certification Standards call for responsible and sustainable amenities and infrastructure development, cleanliness, safety and security services etc., and permitted some activities and facilitates in CRZ area subject to maintaining a minimum distance of 10 meters from HTL. The activities and facilities mentioned in the said S.O. was exempted from prior Clearance under the provisions of CRZ Notification. Hence, the Authority suggested that the Project Proponent may explore the possibility of the said 3 projects in Agenda Item No. 9, 10, and 11 for blue flag certification, in consultation with the National Centre for Sustainable Coastal Management.

26. I submit that during the meeting, the entire project and the components including the material specification was discussed in detail and it was instructed that the materials should be eco-friendly and not permanent structures. CMDA has abided by the rules and instructions diligently. All the components mentioned here are permissible under the S.O. No. 125 (E), dated 09.01.2020, formulated by the MoEF& CC, Govt. of India for obtaining certification as a Blue Flag beach and the same was discussed.

27. I submit that as an effort to revitalize the beachfront, components that are critical to the usage and which can enhance the experience of the user have been incorporated. The experience still emphasizes the natural features, needs of the adjacent communities and character of the local context. The design does not perpetuate commercialization or degradation of the existing ecological fabric of the area. There are 33 criteria for certification under the Blue Flag Beach and all the components provided in the DPR are permitted activities given that there is a buffer of 10 m from the HTL line. I submit and state that CMDA is following these guidelines strictly.

28. I submit that in the absence of these interventions, the beaches are in a very bad shape and the area is almost destroyed. Beaches have become dump yards, dirty, water being polluted and contaminated, lack of safety measures, inaccessibility, fragmented stretches and unattended stretches which can't be defined as beaches at all.

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29. I submit that the beach stretches under discussion are publicly accessed beaches. The footfall at these locations is significant and the consequences of public use, namely, informal street vending activities, improper disposal of waste, lack of safety due to insufficient lighting and signage, norms for wading and swimming in the water, unauthorized dumping of construction debris, sewer disposal, and solid waste, etc. The enhancement of the beach facilities is to address the above concerns and build ownership amongst the local community. These local beaches are not intended for developing tourism. It is to improve accessibility, build awareness on the importance of the local ecosystem, and enhance livelihoods of the coastal communities.

30. I submit that the **Blue Flag certification** aids better access to clean water, standardization of public amenities. In order to qualify for the Blue Flag, a series of stringent environmental, educational, safety, and accessibility criteria must be met and maintained. The design and operations plan strives to achieve the criteria for this certification. I submit that the project proponent approached TNCZMA for CRZ clearance. It was suggested by TNCZMA during the meeting to apply for Blue Flag certification for adoption of safe practice and maintenance norms. The project does not intend to evade/by-pass any existing laws by soliciting Blue Flag certification.

31. I submit that statements in Para 10 of the Application filed by the Applicant in OA/144/24 are incorrect and it is further submitted that necessary clearances have been obtained by CMDA before the commencement of work. Further, the sheds shown in the photograph are temporary shelter provided for the construction workers which will be removed post execution of work. The tertiary dunes have been mapped and remain untouched, ensuring their preservation. Additionally, the work for demarcating it on site is also under process. CMDA had meticulously analyzed the current topology and contours as shown in Annexure 7 to ensure that the proposed design, respects and preserves the natural features without causing any disturbance to the sand dune or its

surrounding environment. The image depicted by the Applicant in OA/144/24 is where the debris and solid waste has been cleared and it is emphasized that the terrain where this pathway is located was flat and does not form a part of the sand dune landscape. A snippet from our plan is annexed in **Annexure 8** which shows the natural contour before construction and how it has been retained and incorporated in the design itself, and kept intact post construction, as well. I further submit that the Consultant has also documented the flora species present at the site and it is noted that the landscape component in the proposal consists of the same native species as detailed in Annexure 9. I further submit that the construction debris which has been dumped near the private compound walls have been removed and the pictures of the area prior to removal and after removal have been enclosed in **Annexure 10**.

32. It is therefore prayed that this Hon'ble Tribunal may be pleased to consider the submissions of this Respondent and thus, render justice.

Solemnly affirmed at Chennai on

this the 14th day of May, 2024

and signed in my presence.


BEFORE ME

Krishnan
ADVOCATE: CHENNAI

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**BEFORE THE NATIONAL GREEN TRIBUNAL
(SZ) AT CHENNAI**

O.A. NOs. 143 & 144 of 2024

Tribunal on its own motion SUO MOTU based on the news item published in `The Hindu dated 06.05.2024 titled, "**Concerns raised over leveling of coastal dunes in Injambakkam for beautification project**".

... Tribunal's SUO Motu Motion in OA/143/24

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... Applicant in OA/144/24

Verses

1. The Chief Secretary, & Ors.

... Respondents

**COUNTER / STATUS REPORT FILED BY THE
CHENNAI METROPOLITAN DEVELOPMENT
AUTHORITY (CMDA)**

P. VEENA SURESH

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Chennai Metropolitan Development Authority

Counsel for
4th Respondent in O.A. No. 143/2024 &
2nd Respondent in O.A. No. 144/2024
98412 34454

ANNEXURE 1 – PICTURES OF THE BEACH AT INJAMBAKKAM & AKKARAI



Construction debris



Area where the debris has been partially removed



Tiled flooring already present at site & illicit



Construction at the site which has been there for long



Passage constructed from private building perpendicular to the beach & Rubble masonry being dumped at site



Open Sewage from the nearby fishing hamlet at Injambakkam





Solid waste dumped at site





Construction debris dumped at the beach





Paved areas found post removal of the debris and jungle clearance



Kerb walls at site





Paved areas found post removal of the debris and jungle clearance









Trench dug up during floods



Privately accessed by land owners



Private compound wall

ANNEXURE 2 – PICTURES OF THE BEACH AT KASIMEDU & THIRUVOTRIYUR



Kasimedu Beach used as a parking lot for abandoned unused vehicles





People accessing the beach

by crossing the rubble wall which is unsafe



Solid construction waste dumped at site







Hazardous waste disposed on the site



Waste / Residue Bitumen Tar dumped at site after road construction





Oil disposed by industries at Thiruvotriyur beach







Hazardous chemical waste from industries





Removed median stones from the NH dumped at the beach

ANNEXURE – 3 NEWS ARTICLES OF THE EXISTING STATUS OF THE BEACHES

THE TIMES OF INDIA

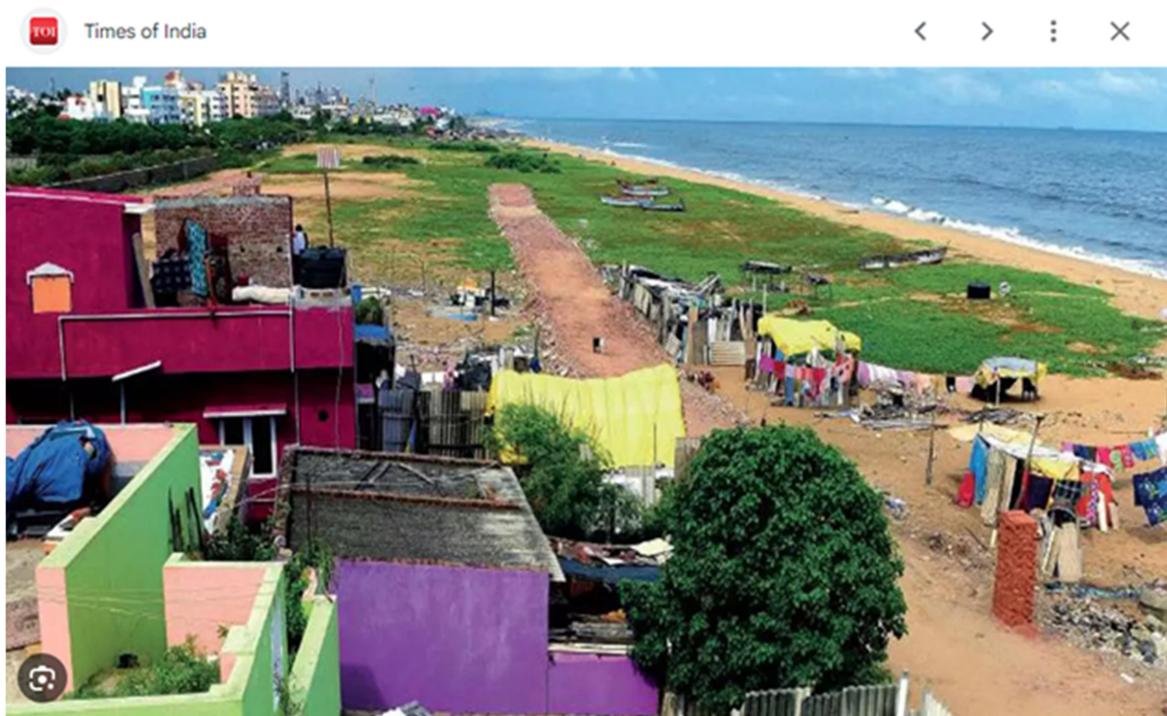
Beach at Tiruvottiyur turns black with untreated sewage

Omjasvin M D / TNN / Updated: Jul 21, 2023, 07:37 IST

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CHENNAI: Tiruvottiyur beach in North Chennai has turned black as thousands of litres of untreated sewage from residential areas are being let on to the beach at all times from Metrowater sewage pipes there. The sewage release spot is at the tuna harbour where at least 20 boats were docked on Wednesday.

Sewage from areas like Pallavan Nagar, Desiya Nagar and Nagaraj Thottam, mostly fishing hamlets, are being let on to the beach.



Chennai: After laying illegal road, squatters plan to settle on Kottivakkam beach | Chennai News - Times of India

Visit >

Chennai

Untreated sewage let into sea at Chennai's Kasimedu beach irks fishermen

Sewage could be seen gushing out in large volumes from a big pipe placed under the road with the black liquid let a foul odour.



Along Kasimedu rock beach, raw sewage is being let into the sea near Cherian nagar | D Sampath Kumar

News / Cities / Chennai / Chennai: Gang that hid illicit liquor under sand at Marina Beach busted

Chennai: Gang that hid illicit liquor under sand at Marina Beach busted

The police initially arrested three women – Geethus Boslaya (30), Sunandha Boose (65) and Shilpa Saindass Bosley (29) — of Amaravathi Bharath Nagar, Maharashtra, in connection with the incident.

By: [Express Web Desk](#)
Chennai | Updated: May 20, 2022 09:04 IST

NewsGuard

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On the morning of May 15, based on a tip-off, a team of police officials attached to the D-5 Marina police station visited the area behind the Kannagi statue and found illicit liquor hidden under the sand.

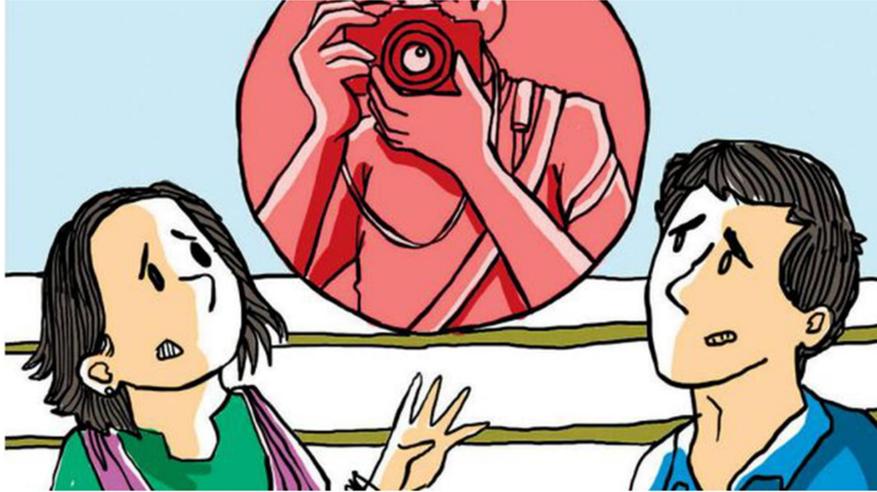
Couples beware! Gangs on the prowl

October 07, 2015 08:00 am | Updated November 16, 2021 03:54 pm IST

VIVEK NARAYANAN



READ LATER PRINT



Couples spending time at city parks or beaches have to watch out for gangs that may be snooping on them. These gangs clandestinely take pictures of couples and then, blackmail and extort money from them.

According to police sources, such incidents are common at parks in Anna Nagar and Mylapore and city beaches, especially those on East Coast Road (ECR). However, most couples refrain from lodging a complaint with the police, fearing exposure of their relationship to relatives and friends.

Techie on beach with girlfriend attacked, robbed

TNN / Updated: Nov 24, 2023, 12:22 IST

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Chennai: A software engineer and his girlfriend were attacked and robbed by two men at Panaiyur on East Coast Road (ECR). The criminal duo made the pair withdraw money from an online money portal.

Police said the software engineer visited Copper [Beach](#) at Panaiyur off ECR with his girlfriend, on Friday.

As they were hanging around till 10 pm, two drunk men accosted the couple and threatened them to part with cash and jewellery.

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THIS STORY IS FROM OCTOBER 23, 2023

Youth's body found near beach in Mahabs

TNN / Oct 23, 2023, 08:16 IST

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Air India Express sacks 30 employees after mass sick leave, asks others to join...



'Islam doesn't allow live-in relationship for a married Muslim'



TCS CEO says AI could kill India's call centres soon. Is he right?



Chennai: The body of a 23-year-old man with cut injuries was recovered by police at a beach in Mamallapuram on Sunday.

The crime is suspected to be a fallout of a ganja-peddling dispute.

The deceased was identified as Ruben alias Udumban, a native of Thanjavur. The man had come to Mamallapuram five years ago in search of a livelihood, but tok up odd jobs to make ends meet.

THE TIMES OF INDIA

Parked vehicles clog Neelankarai beach road

Padmaja J / Jul 11, 2023, 08:16 IST

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Chennai: The IT Corridor is expanding and thousands of people have started thronging the Neelankarai beach, especially during weekends. However, they park their cars and bikes in haphazard fashion, clogging the road adjacent to the beach, and causing inconvenience to residents of the area. At least 200 two-wheelers and 100 cars visit the beach on weekday events and 300 two-wheelers and 150 cars are seen on weekends.

"We can't even get on to the beach because the entrance is narrow."

→

Chennai

Four Bodies Found On Beaches

Express News Service

Updated on: 05 Jan 2016, 6:09 am · 1 min read



CHENNAI: Four bodies were recovered in four separate incidents in the last 24 hours from the Besant Nagar Beach, Thiruvanmiyur Beach and the beach in Muttukadu. Two of the bodies washed ashore and are yet to be identified.

On Sunday evening, Kalyan (26), a resident of Taramani, who was working in the housekeeping department in a software company, had gone to Besant Nagar beach along with 15 of his friends. Around 1.30 pm, Kalyan strayed deep into the sea and was feared lost. Despite being rescued by friends with the help of local fishermen, he succumbed on the way to the hospital.

On Sunday morning, Vinod (24), a resident of Velachery who was working in an insurance company along with his friends and family members went to Thiruvanmiyur Beach after visiting the Ashtalakshmi temple. While sporting in the water, Vinod was washed away. Despite attempts by his friends and local fishermen to save him he too drowned.

Gang robs visitors on Marina beach; yet to be arrested

TNN | Nov 19, 2023, 08:15 AM IST

Chennai: Four men threatened and snatched three mobile phones from a man and two women when they were chatting behind Kannagi Statue on Marina Beach.

Police said Sarath Kumar, 25, of Nariyankadu police quarters in Pudupet, went to Marina Beach with his two friends on Friday.

While they were chatting around 11.30pm, four men came there.

Two of them were carrying wooden logs in their hands. They threatened to attack the three if they did not part with cash and valuables.

Two of them targeted the two women while the third person targeted Sarath Kumar. The fourth suspect snatched their three mobile phones and left the place.

Based on Sarath Kumar's complaint, the Anna Square police have registered a case and searched for the four suspects.

A police officer said, "policemen on patrolling vehicles usually go on rounds on the beach service roads around 10pm and instruct all visitors to leave the beach."

We also published the following articles recently

THE TIMES OF INDIA

News / [Chennai](#)

Civic apathy: Raw Sewage Contaminates Chennai's Tiruvottiyur Beach, Forces Fishermen to Move to Andhra Waters

Metrowater sewage pipelines constantly releasing hundreds of liters of untreated sewage from residential areas into the shore has caused Tiruvottiyur Beach in North Chennai to turn black. Around 20 boats were docked at the tuna wharf.



Chennai's Tiruvottiyur Beach water turns black as sewage is being directed there.

Photo : BCCL

Chennai: As a result of Metrowater sewage pipelines constantly releasing hundreds of liters of untreated sewage from residential areas into the shore, Tiruvottiyur Beach in north Chennai has turned black. At least 20 boats were docked at the tuna wharf on Wednesday, which is where the sewage release location lies.

Home > News > Chennai

History sheeter murdered; Two held near Thiruvottiyur beach

The deceased was identified as A Jothishwaran of Manali. He has several theft cases against him, police said.

DTNEXT Bureau | 2 Oct 2023 10:17 PM

Advertisement



Representative Image (File)

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THE TIMES OF INDIA

Techie on beach with girlfriend attacked, robbed

TNN | Nov 24, 2023, 12:22 PM IST

Chennai: A software engineer and his girlfriend were attacked and robbed by two men at Panaiyur on East Coast Road (ECR). The criminal duo made the pair withdraw money from an online money portal.

Police said the software engineer visited Copper Beach at Panaiyur off ECR with his girlfriend, on Friday.

As they were hanging around till 10 pm, two drunk men accosted the couple and threatened them to part with cash and jewellery. They also attacked the techie with a beer bottle, causing injuries on head and nose. They then threatened him to open his e-wallet and transfer money to their bank account.

He transferred 4,000 to the account and escaped from them. After reaching home and taking treatment at a private hospital in Panaiyur, he lodged a complaint with Kanathur police station.

Police are tracing the phone number to which the money had been transferred.

They are yet to arrest the culprits.

We also published the following articles recently

Two men had opened fire on jeweller, say police Two men have been arrested for firing at and robbing a jeweler in Pune. The police initially suspected one shooter, but further investigations revealed that both men had fired at the victim. Two country-made pistols were recovered from their rented house. The suspects have been questioned to determine the number of bullets fired and the source of the firearms. Another individual was also

THE TIMES OF INDIA

News / [Chennai](#)

Civic apathy: Raw Sewage Contaminates Chennai's Tiruvottiyur Beach, Forces Fishermen to Move to Andhra Waters

Metrowater sewage pipelines constantly releasing hundreds of liters of untreated sewage from residential areas into the shore has caused Tiruvottiyur Beach in North Chennai to turn black. Around 20 boats were docked at the tuna wharf.



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Chennai: As a result of Metrowater sewage pipelines constantly releasing hundreds of liters of untreated sewage from residential areas into the shore, Tiruvottiyur Beach in north Chennai has turned black. At least 20 boats were docked at the tuna wharf on Wednesday, which is where the sewage release location lies.

Two murders in Chennai after drunken brawls

The deceased was identified as Sanjay of Vyasarpadi. Police said that Sanjay along with ten of his friends were drinking near the beach road in Tiruvottiyur on Saturday night.

DTNEXT Bureau | 23 Apr 2023 9:36 PM

representative image

CHENNAI: A 23-year-old youth was allegedly murdered by a gang, suspected to be his friends near Thiruvottiyur after a drunken brawl on Saturday night.

The deceased was identified as Sanjay of Vyasarpadi. Police said that Sanjay along with ten of his friends were drinking near the beach road in Tiruvottiyur on Saturday night.

Printed from

THE TIMES OF INDIA

Two school boys washed away near Kasimedu

TNN | Nov 15, 2023, 08:12 AM IST

Chennai: Two school boys, who were sitting on a rock close to the sea and chatting, were washed away after they slipped and fell into the water near Kasimedu on Monday. Their bodies are yet to be traced, as the sea is rough, police said on Tuesday evening.

Fishing Harbour police identified the victims C Samuel, 12, and M Tharun, 11 who were residents of Nagooraran Thottam near Kasimedu and were neighbours.

On Monday, as it was a holiday, Samuel and Tharun went to the beach near their house in the evening. Police said they were sitting on a rock near the water and were talking when they slipped and fell into the sea. As rough waves pulled them in, fishermen nearby tried to rescue them, but in vain.

Police and fire and rescue department personnel rushed to the spot. However, as the sea was rough, they could not venture deeper into the sea, police said.

We also published the following articles recently

Police say 2 Jewish schools in Montreal were hit by gunshots; no injuries reported
Two Jewish schools in Montreal were targeted with gunshots overnight. Bullet holes were discovered on the buildings' exteriors, but no one was inside at the time. Prime Minister Justin Trudeau and Quebec Premier Francois Legault both condemned the incidents, emphasizing the need to denounce antisemitism and violence. This comes after several incidents at Concordia University related to the Israel-Hamas conflict, resulting in three injuries and one arrest.105110217

Annexure 4 – Stakeholder Consultation for Injambakkam & Akkarai

NCCR, NIOT

Meeting with the Director of NCCR, NIOT for shoreline study design is a valuable step towards enhancing the quality and effectiveness of the project. Collaborating with experts in the field and integrating their suggestions, valuable perspectives and insights, helping to ensure that the project study is comprehensive. Incorporating their inputs and demonstrated in the analysis produces a robust and impactful shoreline study.



Figure 1 Meeting with NIOT Director

Turtle conservation

In approach to the NGO was helpful in providing data on turtle nesting along Neelankarai beach for turtle conservation ideas in the project. Including this data in the design will contribute to the overall effectiveness and accuracy of your study. Collaborating with NGOs and incorporating their expertise and resources is essential for successful conservation efforts. Based on the GIS tag of the turtle nesting grounds, the hatchery area is delineated and ecologically protecting measures were adopted in the project design.



Figure 2 Meeting with turtle conservation NGO

Community Consultation

A community stakeholder participation is conducted on 6th of October 2023. The preliminary approach was done on the 6th of October 2023 at Neelankarai Beach. On the 7th of October 2023 second stakeholder meeting was conducted in the Kapaleeshwarar community hall, Neelankarai Association. The Neelankarai association members participated in the meeting delivering an effective inclusivity and collaborative decision-making.

Fishermen Community Survey

The fishermen's community survey was taken in the physical mode. We have received more than 52 survey responses from the fishermen community.



Figure 3 Meeting with local fishermen



Figure 4 Meeting with Neelankarai association

Table 1: List of Meetings

Sl. No	Date	Description	Location	No. of Participants
1	03.08.2023	NCCR, NIOT	Pallikaranai, Chennai.	5
2	02.08.2023	IIT	Chennai	4
3	29.07.2023	NGO (Turtle Nesting)	Alwarthirunagar, Chennai	13
4.	13.08.2023	Fishermen	Injambakkam	52

		Community		
5.	07.08.2023	Neighbourhood Association	Injambakkam and Akkarai	20
6.	10.07.2023	Cyclists survey	Tharamani	160
			Total	254

Composition of participants

The community-level consultations included multiple stakeholders as follows

- i. Village residents – people from different walks of life, specifically members offishing communities
- ii. Cyclists from the different zones of Chennai (WCCG)
- iii. Village Council members,
- iv. Vendors and Fish sellers,
- v. NGO staff (Turtle Nesting)
- vi. Retired Govt. employees of neighborhood

About 254 persons participated in these discussions.

Conclusion

In a collaborative meeting with the private NGO Turtle Nesting Group, we presented our beachfront design, emphasizing its alignment with their conservation goals. The NGO expressed positive feedback, highlighting the design's potential to enhance turtle nesting habitats while providing an engaging public space. Key discussions revolved around sustainable construction materials, lighting strategies, and community involvement in maintaining the beachfront. Agreement was reached on incorporating educational signage to raise awareness about turtle conservation and responsible beach behaviour. The meeting concluded with a shared commitment to further refine the design, fostering a harmonious balance between environmental preservation and community development.

Annexure 4 – Stakeholder Consultation for Thiruvotriyur

NCCR, NIOT

Meeting with the Director of NCCR, NIOT for shoreline study design is a valuable step towards enhancing the quality and effectiveness for the project. Collaborating with experts in the field and integrating their suggestions, valuable perspectives and insights, helping to ensure that the project study is comprehensive. Incorporating their inputs and demonstrated in the analysis producing a robust and impactful shoreline study.



Figure 1: Meeting with NIOT Director

Fishermen Settlements

The site includes three fishing hamlets

- Thiruvattiyur Kuppam
- Palagaithotti Kuppam
- Kasiviswanathar koil kuppam

The figure depicts the location of fishing hamlets in our site study area. These hamlets adapt the Tamil Neithal culture of live hood. The distinct features are;

Fishing has been a vital occupation and way of life for coastal communities in Tamil Nadu for centuries. The Neithal culture revolves around the sea, with fishing as a primary livelihood. Traditional fishing techniques, such as net fishing, catamaran fishing, and using mechanized boats, are still practiced in these villages. The coastal communities are also known for their skilled craftsmanship in producing various traditional handicrafts such as Seashell jewelry, palm leaf products, traditional fishing nets, and intricate sea shell carvings are some examples of the coastal handicrafts associated with the Neithal culture



Figure 2: Questionnaire survey with the fisherman

According to the survey, it is essential to meet fishermen's infrastructure requirements in order to support their livelihoods and maintain a sustainable fishing community. This includes accessible roads, proper toilet facilities, boat parking and fish drying areas.

Community Engagement

On October 18, 2023, we reached out to the local fishing community to engage them in the design process. We included their views in the final design and provided it to the DPR after making revisions.



Figure 3 -Meeting with fishermen and local community

As part of the Proposed Integrated Coastal Community development project, for Thiruvotriyur four Stakeholder consultations were conducted as provided in the table below

Table 1: List of Meetings

Sl. No	Date	Description	Location	No. of Participants
1	03.08.2023	NCCR, NIOT	Pallikaranai, Chennai.	5
2	02.08.2023	IIT	Chennai	4
3.	18.10.2023	Fishermen Community	Thiruvotriyur	63
4.	18.10.2023	Neighbourhood	Thiruvotriyur	14
			Total	86

Composition of participants

The community-level consultations included multiple stakeholders as follows

- i. Village residents – people from different walks of life, specifically

- members offishing communities
- ii. Cyclists from the different zones of Chennai (WCCG)
- iii. Vendors and Fish sellers,
- iv. Retired Govt. employees of the neighborhood

About 86 persons participated in these discussions.

Conclusion

The people were optimistic about the design and eagerly anticipated the final design and its positive impact on the coastal area. The cooperation would be helpful for the upcoming stages on implementation of the project.

The optimism and eagerness expressed by the people about the design and its potential positive impact on the coastal area. The cooperation and involvement of the fishermen community and residents will be beneficial for the upcoming stages of implementing the project.

124th MEETING

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY

Date: 04.03.2024 (Monday)

Time: 12.00 Noon

Venue:

7th Floor, Conference Hall,
Environment, Climate Change &
Forests Department,
Namakkal Kavignar Maaligai,
Secretariat, Chennai.9

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02	The action taken on the decisions of 123 rd meeting of the Authority held on 23.02.2024	01
03	Modernization and Upgradation of Chennai Fishing Harbour, Kasimedu, Chennai by CEO / MS, Chennai Fishing Harbour (Resubmission)	02
04	Proposed "Alignment of conveying main to Buckingham Canal for the discharge of treated sewage from the proposed construction of 36 MLD Sewage Treatment Plant at Sholinganallur Village, Sholinganallur Taluk, Chennai District by M/s. Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB)	12
05	Renovation and Redevelopment of Poompohar Heritage City at Poompohar in Mayiladuthurai district by the Managing Director, Tamil Nadu Tourism Development Corporation Ltd., Chennai	15
06	Construction of residential building having builtup area of 48605.16 sq.m comprising of 4 blocks at S.Nos. 10/1, 10/5, 10/6, 10/7, 10/8, 10/11A, 11/7A, 11/8A1A, 11/8B,11/8C1A, 11/8C1B, 11/8C2, 11/8C3, 11/8C4, 11/9A, 11/10B1B, 11/10B2, 12/1A, 12/1B of Neelankarai & S.No.23/24 of Seevaram Village of Sholinganallur Taluk, Chennai District by M/s, Casa Grand Builder Private Limited, Chennai	20
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TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY

124th MEETING

AGENDA

Date: 04.03.2024 (Monday)

Time: 12.00 Noon

Venue:

**7th Floor, Conference Hall,
Environment, Climate Change &
Forests Department,
Namakkal Kavignar Maaligai,
Secretariat, Chennai.9**

Agenda Item No. 01: Confirmation of the minutes of the 123rd meeting of the Tamil Nadu State Coastal Zone Management Authority held on 23.02.2024

The 123rd meeting of the Tamil Nadu State Coastal Zone Management Authority was held on 09.11.2023 and the minutes were communicated to the Members of the Authority, vide this office letter No. P1/1950/2021 dated 01.03.2024.

Agenda Item No.02: The action taken on the decisions of 123rd meeting of the Authority held on 23.02.2024

Action is being taken to the concerned proposals, based on the Minutes of the Meeting.

Agenda Item No.03

Modernization and Upgradation of existing Chennai Fishing Harbour at Kasimedu of Chennai district by the Fishing Harbour Management Committee of M/s. Chennai Port Trust, Chennai (Resubmission)

The District Environmental Engineer, TNPCB, Chennai has forwarded a proposal for "Modernization and Upgradation of existing Chennai Fishing Harbour at Kasimedu of Chennai district" proposed by the Fishing Harbour Management Committee of M/s. Chennai Port Trust. The EIA report was prepared by M/s. Hubert Envirocare Systems (P) Ltd., Chennai having certificate of Accreditation from NABET valid upto 27.07.2024.

Need of the Project

- To manage and maintain the Fishing Harbour for all-weather use for fishing vessels.
- To provide convenient landing facilities to the fishing crafts.
- To facilitate handling of catches, auctioning, repairing, etc.
- To provide hygienic conditions for the pre-processes, handling of fish to match international standards.
- To maintain hygienic standards at the international levels in the handling of marine catches.

Location of the project - Kasimedu, Chennai

- Latitude 13°8'4.22" N Longitude 80°17'50.67"E
- Latitude 13°7'59.45" N Longitude 80°18'6.74"E
- Latitude 13°7'48.70" N Longitude 80°18'12.30"E
- Latitude 13°7'52.97" N Longitude 80°18'18.16"E
- Latitude 13°7'46.31" N Longitude 80°18'17.07"E
- Latitude 13°7'24.14" N Longitude 80°18'2.55"E
- Latitude 13°7'19.19" N Longitude 80°17'55.60"E
- Latitude 13°7'20.21" N Longitude 80°17'53.18"E
- Latitude 13°7'29.40" N Longitude 80°17'44.89"E

Existing facilities

S. No.	Structure	L x W (mxm)	Land Area (sq.m)
1	Auction Hall - Block -I	50 x 18	900
2	Auction Hall - Block II	25 x 18	450
3	Net Mending Shed-I	33.6 x 18	604.80
4	Net Mending Shed-2	12.4 x 36.40	451.36
5	Net Mending Shed	8.40 x 12.40	104.16
	Total Built up area		2510.32

- One breakwater is already existing on the Eastern side of a length of 1085m and one break water on the northern side of a length of 830m to ensure safe waters and tranquility in the Fishing Harbour.
- The length of Fish Handling Wharf is 250m and can accommodate 40 boats at a time and is located on Western end of Fishing Harbour.
- There are 9 Nos. of finger jetties, 6 Nos. of Western Wharf one each at South, LL Wharf and Slipway are the existing facilities.

In beginning the Project Proponent has proposed 18 activities in the proposal and the State Environmental Impact Assessment Authority (SEIAA) has issued Terms of Reference (ToR) vide letter dated 07.03.2023. The said proposal has 18 nos of activities including dredging of 454214 Sq.M. Accordingly, the Project Proponent has modified the proposal from the 18 activities to 25 activities and the SEIAA has issued amendment ToR for the modified proposal, vide letter dated 06.06.2023.

The Project Proponent has submitted CRZ application for the proposed 25 activities for the "Modernization and Upgradation of existing Chennai Fishing Harbour at Kasimedu of Chennai district". The details of the activities are given below.

S. No	Proposed structure	CRZ Classification (as per approved CZMP)	L x w (m x m)	Land area (Sq.m)
1.	Boat repair spare parts complex	CRZ-II	15 x15	225
2.	Fish handling shed at Trawler Wharf	CRZ-II & CRZ-IVA	100 x 27	2700
3.	Cleaning, Packaging and Cold Storage Complex	CRZ-II	20 x10	200
4.	Administrative complex & Centralized control Block with Commercial Complex on the Ground Floor, (G+2)	CRZ-II	25 x 15	375
5.	Two & Four Wheeler Parking -1	CRZ-II	45 x 16	720
6.	Two & Four Wheeler Parking -2	CRZ-II	44 x 35	1540
7.	Sanitary Complex	CRZ-II	10 x 5	50

8.	Two -lane peripheral road with storm water drains, cable truff and a pedestrian path including widening and repair of existing road network	CRZ-II & CRZ-IVA	1600 x 7.5	12000
9.	Ship lifting facility and Boat Repair Yard	CRZ-II	76 x 123	9348
10.	Vessel Monitoring and control system at harbour Entrance	CRZ-IVA	5 x5	25
11.	Additional fish Handling Shed at Trawler Wharf	CRZ-II & CRZ-IVA	100 x27	2700
12.	Two Nos. of Northern Wharf. Supporting with existing structure	CRZ-IVA	50 x 20.5	1025
13.	Truck Paved Parking area facility near proposed two & four - wheeler parking No. 1	CRZ-II	(27 x35) + (28 x35)	1925
14.	Providing Two numbers of solar operated with electrical backup fish drying machine (1 Tonne capacity) including civil structure as Pilot Project	CRZ-II	11 x22	242
15.	Two -wheeler and Car Parking for administrative and commercial complex and two -wheeler parking shed in the Eastern side of the Administrative and commercial complex building	CRZ-II	(22 x16) +(22x4)	440
16.	Net Mending shed at southern side	CRZ-II	30 x12	360
17.	New open shed with Arabian tent Roofing for fish cutting stalls near retail shops	CRZ-II	2x30x5	300
18.	Proposed rooms for stacking unsold items in the rear side of fish cutting stall	CRZ-II	72x5	360
19.	New open sheds with Arabian Tend roofing for prawn sale point	CRZ-II & CRZ-IVA	66 x20	1320
20.	Low Level reservoir	CRZ-II	11.2x7.30	81.76
21.	Over Head Water Tank	CRZ-II	Dia - 6m	28.26
22.	Effluent Treatment Plant (ETP)	CRZ-II	28.2x11.4	321.48
23.	Sewage Treatment Plant (STP)	CRZ-II	6.6x12.65	83.49
Built up area			36369.99	
24.	Dredging area	CRZ-IV	454214 sq.m	

25.	Controlled Entry and Exit Arrangements, Elevated Compound wall and 2 Nos. of Arched Entrance	CRZ-II & CRZ-IVA	1600 mtr.
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Remarks of the Technical Expert Committee (TEC)

The proposal was discussed in the Technical Expert Committee meeting held on 16.02.2024 and the remarks of the TEC is given below.

- The green belt activities including the percentage of area covered to be furnished by the Project Proponent (PP) and shall only plant native species as specified under the Green Tamil Nadu Mission.
- The Project Proponent needs to clarify on the usage of the Monitoring software iMAC. Since the iMAC headquarters is located in Gurgaon, he should clarify whether a separate control unit will be set up in Chennai for monitoring.
- The Project Proponent is requested to furnish details on the precautionary measures to be used in handling any cases of oil spill.
- The details regarding nature of material, area and quantity of disposal of dredged material that is collected during routine dredging activity shall be furnished. It is also necessary to furnish details of the model used to arrive at the quantity of dredged material.
- The Proponent shall look into possible reduction of activity in CRZ IV-A area.

With the above remarks, the proposal was placed before the 123rd meeting of the Tamil Nadu State Coastal Zone Management Authority meeting held on 23.02.2024

During the meeting, it was discussed that as per the CRZ Notification, 2011 Para 3(iii), setting up and expansion of Fish Processing Units including warehousing (except hatchery and natural fish drying in permitted areas) are prohibited activities. Hence, the Authority has deferred the proposal at this stage and instructed the Project Proponent to resubmit the proposal.

Hence, the Project Proponent has reported that the activity of "Construction of cleaning, packing and cold storage complex" and "Providing two numbers of solar operated with electrical backup fish drying machine of 1 Tonne capacity including civil structure as Pilot Project", is withdrawn from the proposal and requested clearance for the following 23 activities / components.

S. No	Proposed structure	CRZ Classification (as per approved CZMP)	L x w (m x m)	Land area (Sq.m)
1.	Boat repair spare parts complex	CRZ-II	15 x15	225
2.	Fish handling shed at Trawler Wharf	CRZ-II & CRZ-IVA	100 x 27	2700
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19.	Over Head Water Tank	CRZ-II	Dia - 6m	28.26
20.	Effluent Treatment Plant (ETP)	CRZ-II	28.2x11.4	321.48
21.	Sewage Treatment Plant (STP)	CRZ-II	6.6x12.65	83.49
Built up area				35927.99
22.	Dredging area	CRZ-IV	454214 sq.m	
23.	Controlled Entry and Exit Arrangements, Elevated Compound wall and 2 Nos. of Arched Entrance	CRZ-II & CRZ-IVA	1600 mtr.	

Details of the proposed project

1) Boat Repair Spare Part Complex

The spare part complex will facilitate storage and selling of fishing equipment, consumable and spares for fishing crafts.

2) Fish Handling Shed at Trawler Wharf (100m x 27m)

Based on the primary demand of the stakeholders, it is proposed to construct a fish handling shed with sufficient focus lighting arrangements.

3) Administrative Complex & Centralised control Block with Commercial Complex on the Ground Floor - 25m x 15m (G+2)

The proposed building shall provide office spaces to Fishing Harbour Management Committee, State Fisheries Department officials, Engineering Section, Banks, Marine Enforcement Wing and CCTV Control Room. A Ground + Two floors are envisaged in this Plan.

4 & 5) Two Wheeler / Four Wheeler Parking area

2 Nos. of proposed parking facilities viz., 16m x 45m and 44m x 35m at two different locations.

6) Sanitary Complex

A toilet complex of 10m x 5m dimension is proposed at the Southern end of the Fishing Harbour, next to the proposed Southern Landing Wharf.

7) Two-lane peripheral road with storm water drains, cable truff and a pedestrian path including widening and repair of existing road network

The proposed peripheral road is running South-North orientation for a length of 1600m and width of 7.5m for hassle free movement of traffic of Two, three and Four wheelers.

8) Ship lifting facility and Boat Repair Yard

This facility will enable fishing-boat owners and repair service providers to carry out their maintenance and repair work faster. The spare part complex will facilitate storage and selling of fishing equipment, consumables and spares for fishing crafts.

9) Vessel Monitoring and control system at Harbour Entrance

It is proposed to implement a vessel monitoring and control system for providing advance warning to the Fishermen and fishing boats at the harbour in the event of natural calamities, such as cyclones, Tsunami etc.,

10) Additional Fish Handling Shed at Trawler Wharf (100m x 27m)

Pre-fishing activities involve preparing boats and manpower for sailing. It typically involves inspection of fishing boats, machineries, fishing nets, pulleys and motors and stocking up of fuel, ice, drinking water, provision, etc.,

11) Two Nos. of Northern Wharf, supporting with existing structure

Pre-fishing activities involves preparing boats and manpower for sailing. It typically involves inspection of fishing boats, machineries, fishing nets, pulleys and motors and stocking up of fuel, ice, drinking water provisions etc.,

12) Truck Paved parking area facility near proposed two & four wheeler parking area 2 Nos.

2 Nos. of proposed parking facilities viz. 27m x 35m and 28m x 35m in two locations will ensure organized parking of vehicles at these dedicated areas and help alleviate traffic congestions on the internal roads of the harbour.

13) Two -wheeler and Car Parking for administrative and commercial complex and two -wheeler parking shed in the Eastern side of the Administrative and commercial complex building

Many two-wheelers and cars belonging to the fishermen, vendors and buyers are parked at various places inside the Fishing Harbour in an unorganized manner. 2 nos. of proposed parking facilities viz. 22m x 16m and 22m x 4m in Two locations will ensure organized parking of vehicles at these dedicated areas and help alleviate traffic congestions on the internal roads of the harbour

14) Net Mending shed at southern side

The existing net mending sheds that are being utilized by the fishermen community. However, these sheds are operating at max capacity during peak days. Hence, the southern side new net mending shed construct with RCC structure with covered shed will shield fishermen, vendors, and labourers from the weather

15) New open shed with Arabian tent Roofing for fish cutting stalls near retail shops

The Prawn Sale Point are being utilized by the fishermen community. While selling Prawn some fishermen directly under the Sun and at times under rain. Hence, proposed to provide new open sheds with Arabian Tent roofing in that area

16) Proposed rooms for stacking unsold items in the rear side of fish cutting stall

Providing rooms for stacking unsold items in the rear side of fish cutting stall.

17) New open sheds with Arabian Tent roofing for prawn sale point

The Prawn Sale Point are being utilized by the fishermen community. While selling Prawn some fishermen directly under the Sun and at times under rain. Now, the Project Proponent proposed to provide new open sheds with Arabian Tent roofing in that area.

18 & 19) Low Level reservoir and Overhead Water Tank

The proposal is for 2,00,000 litres capacity Low-level reservoir and 1,00,000 litres capacity overhead tank. The project includes water distribution to all the major facilities inside the fishing harbour including water dispensing outlets at regular intervals in wharf area for intended use by fishing crafts.

20 & 21) Effluent Treatment Plant (ETP) & Sewage Treatment Plant (STP)

In order to properly segregate, store, process and dispose of the waste generated at the Chennai Fishing Harbour, it is proposed to develop a solid and liquid waste disposal mechanism including the aggregation and disposal of the waste. This waste management intervention will ensure a clean and sustainable environment inside and around the fishing harbour.

22) Dredging

The area of dredging is 4,54,214 sq.m. The quantity of dredged material is 5,60,000 Cum. It is proposed to carry out maintenance dredging activity within the fishing harbour to facilitate effective and optional utilization of harbour. The depth of the dredging is varying from 1- 2m in accordance with the site conditions. The dredged materials are proposed to be transported through self-propelled dump barge (bottom open drop barge)

23) Controlled Entry and Exit Arrangements, Elevated Compound wall and 2 Nos. of Arched Entrance

It is proposed to construct Compound Wall 3 mtrs. high and 1700m long all along the periphery of the Chennai Fishing Harbour (East of EMRIP Road). The compound wall will have arched entrance at two of the three main gate. In addition, four wicket gates at all four underpasses will be provided.

Project cost

Expected total cost of the projects is Rs.87.54 crores.

CRZ Classification of the Project

The proposed project site is falls under CRZ-IB, CRZ-II and CRZ-IVA areas.

Recommendation of DCZMA of Chennai district

The revised proposal was placed before the DCZMA of Chennai district, in the meeting held on 01.03.2024 and the DCZMA has recommended the revised proposal to TNSCZMA, with the following conditions.

1. The project proponent should ensure that proposed activities in CRZ area are as per provisions of CRZ Notification, 2011.
2. No construction activity shall be started/ undertaken by the proponent until obtaining the CRZ clearance from the competent authority.
3. The project proponent shall modify & modernize the proposed project in consultation with the Department of Fisheries, Government of Tamil Nadu according to their requirement with respect to their requirement on vessel monitoring and control system.
4. The project proponent shall ensure that no construction of wharf shall be carried out for the purpose of handling trawler under the proposed modernization.
5. The project proponent shall develop software for the Vessel Monitoring and control system for the Harbour to upgrade the existing facility in consultation with the Fisheries Department, Government of Tamil Nadu.
6. The project proponent shall undertake the establishment only after getting the required Clearance from the competent authorities such as planning permission, plan approval including the clearance under CRZ Notification, 2011 and other statutory clearances.
7. The Project proponent shall adhere to the Construction and Demolition Waste Management Rules, 2018.
8. Proper solid waste Management system shall be established for proper collection, transfer and disposal of solid waste from the auction hall and all other handling area in consultation with Greater Chennai Corporation.
9. The treated waste water shall be utilized for greenbelt development after proper treatment and disinfection.
10. The dredged/excavated materials shall be used for reclaiming the land and raising the existing reclaimed area.
11. Any Hazardous waste generated during construction/ operation phase shall be disposed off as per applicable rules and norms with necessary approvals of the TNPCB.
12. Oil containment boom and mop skimmer shall be established to manage in case of oil spill.
13. All the solid waste shall be handled as per the Solid Waste Management Rules 2016 with coordination of Greater Chennai Corporation.
14. Green belt shall be developed in consultation with District Forest Officer, Chennai division.

15. The project proponent should plan on "SUP Ban" in the premises and policy should be prepared with coordination with Tamil Nadu Pollution Control Board.
16. The repair yard should be rain proof and the oil spillage needs to be collected, separated and disposal as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
17. The proponent shall comply with the Environmental Management Plan both during construction and operational phases.
18. The Proponent shall ensure the installation of safety measures for the public and marine eco- system.
19. The Unit shall provide collection, conveyance and Effluent Treatment Plant for the treatment of trade effluent.
20. The Unit shall provide sewage treatment plant for the treatment of sewage generated from the harbour premises.
21. The Chennai Fishing Harbour Management Committee shall ensure that no construction of new boats / breaking of boats is carried out within the harbour premises.
22. The Unit shall provide proper storm water management system within the premises.

The Project Proponent has submitted the compliance report to the above conditions, vide letter dated 02.03.2024.

Provisions as per the CRZ Notification, 2011

- As per CRZ Notification 2011, vide Para 4 (i) (a) Clearance shall be given for any activity within the CRZ only if it requires waterfront and foreshore facilities.
- Para 3 (i) (a), activities those directly related to waterfront or directly needing foreshore facilities are permissible activity.
- Para 3 (iv) Land reclamation, bunding or disturbing the natural course of seawater is prohibited activities, except those
 - (a) required setting up, construction or modernization or expansion of foreshore facilities like port, harbours, jetties, wharves, quays, slipways, bridges, sealink, road on stilts are permissible activities
 - (c) maintenance or clearing of waterways, channels and ports, based on EIA studies are permissible.
- Para 4(i)(f), construction and operation for ports and harbours, jetties, wharves, quays, slipways, ship construction yard, breakwaters, groynes, erosion control measures are permissible activities.
- Para 4.2. (ii)(c) of the said Notification, the proposal may be recommended to SEIAA, for issuing Clearance.

The Authority may consider

Agenda Item No.04

Proposed "Alignment of conveying main to Buckingham Canal for the discharge of treated sewage from the proposed construction of 36 MLD Sewage Treatment Plant at Sholinganallur Village, Sholinganallur Taluk, Chennai District by M/s. Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB)

The District Environmental Engineer, TNPCB, Chennai has forwarded a proposal received from the Superintending Engineer (Project-II), Chennai Metropolitan Water Supply and Sewerage Board for the proposed "Alignment of conveying main to Buckingham Canal for the discharge of treated sewage from the proposed construction of 36 MLD Sewage Treatment Plant at Sholinganallur Village, Sholinganallur Taluk, Chennai District by M/s. Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB), Chennai. The project information and Conceptual Plan prepared by M/s. Enviro Care India Pvt. Ltd., Madurai having NABET certificate valid upto 14.12.2024.

Brief detail and salient features of the proposal

M/s. CMWSSB has submitted application seeking Clearance under CRZ Notification for the proposed pipe line to be laid within the CRZ area for the disposal of treated sewage in to Buckingham canal from their 36 MLD Sewage Treatment Plant (STP) at Sholingnallur with power generation facility.

The Sewage Treatment Plant has been designed to treat the sewage collected from Pallikaranai, Sholinganallur, Karapakkam, Jalladampettai, Injambakkam, Okkiam, Thoraipakkam, Palavakkam, Semmencheri, Uthandi and Kottivakkam area.

The project is proposed to be executed under Design, Build, Operate and Transfer (DBOT) basis including operation & maintenance for 10 years. The Module -1 is proposed to be converted in to Sequential Batch Reactor Technology and the Module-II is new project which is under construction.

Location of the project

The geo-coordinates of the project location are given below:

S. No	Latitude(Pipeline)	Longitude(Pipeline)
1	12° 54' 4.923" N	80° 14' 21.28"E
2	12° 54' 5.293" N	80° 14' 20.63"E
3	12° 54.' 01.63"N	80° 14' 19.88"E

Size of the Project (in terms of total area):

Total Plot area: 4 Hectares (10 Acres)

Total built-up area: 3500 m²

The proposed Sewage Treatment Plant site and constructions fully falls outside CRZ area. Out of 120m of the proposed outfall pipeline 100.22m falls in CRZ-II, 11.68m falls in CRZ-IVB and 8.1m falls outside CRZ area. The short distance between CRZ boundary and South East side corner of the Plant is 1.2m as per HTL Demarcation map prepared by Institute of Remote Sensing, Anna University, Chennai.

Water requirement

During the construction phase, required water will be sourced from CMWSSB. During operation abstraction of ground water. Domestic requirement will be met by CMWSSB.

Waste Management

Construction and demolition waste will be used in land filling in the surrounding low lying areas.

CRZ Classification and cost of the project

The proposed site is falls in Sewage Treatment Plant site and constructions fully falls outside CRZ area. However, the outfall pipeline of 120m is falling in CRZ-II, CRZ-IB, CRZ-IV B and Outside CRZ area. The total cost of the project is Rs.68.70 crores

Recommendation of DCZMA of Chennai district

The proposal was placed before the DCZMA of Chennai district in the meeting held on 31.08.2023 and the DCZMA has recommended the proposal to SCZMA with the following conditions.

1. The project proponent should ensure that proposed activities in CRZ area as per provisions of CRZ Notification, 2011.
2. The project proponent shall undertake the establishment only after getting the required Clearance from Competent authorities such as planning permission, plan approval including the clearance under CRZ Notification, 2011 and other statutory clearances.

3. The Project proponent shall adhere to the Construction and Demolition Waste Management Rules, 2018.
4. The project proponent shall immediately apply and obtain consent for CTE/CTO from the Tamil Nadu Pollution Control Board for the 36 KLD STP before commissioning the project.
5. The Unit shall install the Online Continuous Effluent Monitoring System (OCEMS) by following the procedure and guidelines for OCEMS 2018 as recommended by CPCB and to carry out periodical calibrations of the existing/proposed OCEMS.
6. The proponent shall comply with the Environmental Management Plan both during construction and operational phases.
7. No cutting of trees shall be envisaged during implementation of the Project.
8. The Unit shall ensure that the sullage shall be stored only in the Rain proof shed.

The Project Proponent has submitted compliance report for the above said conditions, vide letter dated 24.01.2024.

Provisions as per the CRZ Notification, 2011

- As per CRZ Notification, 2011, Para 3 (i) Setting up of new industries and expansion of existing industries except (a) those directly related to waterfront or directly needing foreshore facilities, is prohibited activities. (Explanation: The expression "foreshore facilities" means those activities permissible under this notification and they require waterfront for their operations such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, **pipelines**, lighthouses, navigational safety facilities, coastal police stations and the like;)
- As per Para 4(ii)(d), laying of pipelines, conveying system, transmission line is permissible activity and required prior Clearance from MoEF & CC, Govt. of India, after being recommended by the concerned SCZMA.

Remarks of the Technical Expert Committee

- The Project proponent should adhere to all the present standards of Tamil Nadu Pollution Control Board.
- The project proponent needs to clarify before the authority on the details of depth of the pipeline to the level of Buckingham canal and the level between the outfall and the Buckingham canal.

The Authority may consider.

Agenda Item No.05

**Renovation and Redevelopment of Poompuhar Heritage City at Poompuhar in Mayiladuthurai district by the Managing Director, Tamil Nadu Tourism Development Corporation Ltd., Chennai
(Single Window No. SW/167649/2024)**

The District Environmental Engineer, Tamil Nadu Pollution Control Board, Nagapattinam has forwarded a proposal received from Managing Director, Tamil Nadu Tourism Development Corporation Ltd., (TTDC), Chennai for the proposed "Renovation and Redevelopment of Poompuhar Heritage City" at Poompuhar in Mayiladuthurai district. The project information and EIA report prepared by M/s. ABC Techno Labs India Pvt. Ltd., Chennai having NABET certificate valid upto 16.11.2025.

Need for the project

The Government, Tourism, Culture and Religious Endowments (T2) Department has issued orders for the "Renovation and Redevelopment of Poompuhar Heritage City" at an estimated cost of Rs.23.60 crores.

The Project Proponent (TTDC) stated that the TTDC was incorporated in 1971 with the motive to promote tourism and cater to the people across the world for exploring enchanting Tamil Nadu. The Poompuhar tourist centre is presently operated by TTDC with the facilities like Silambu Mandapam, ASI Museum, Kotrai pandhal and Silapathikaram Kalai Koodam. The centre also has parking and some basic accommodation facilities. To bring back the lost glory of the ancient port town of Poompuhar, Deify the Chola Dynasty and highlight the achievement, showcase the Tamil art forms - Eyal, Esai & Nadagam, to decipher the rich traditional knowledge of the regional Flora and Fauna put to use then by the Tamils, to share the posterity the geological changes which lead to the destruction of the ancient Tamil civilization. Hence, the present facilities are insufficient during peak visiting period.

In view of the above, TTDC has proposed Renovation and Redevelopment of Poompuhar Heritage City at Poompuhar in Mayiladuthurai District, Tamil Nadu.

Location of the project

The project site is located in Kaveripoompattinam & Vanagiri, Sirkali Taluk, Mayiladuthurai district of Tamil Nadu, with total area of 44.5 Acres with the following

land records S.F.Nos.382/1,382/3B,382/5,382/8A,384/1A1, 385/19B, 386/21, 405/46, 117/1, 118, 119/1 and 120/1. The total proposed land belongs to Tamil Nadu Tourism Development Board. The location of the project site is given below.

Description	Label	Latitude	Longitude
Site Boundary	A	11°8'40.843" N	79°51'10.682" E
	B	11°8'41.293" N	79°51'17.636" E
	C	11°8'40.390" N	79°51'27.488" E
	D	11°8'28.235" N	79°51'27.360" E
	E	11°8'28.939" N	79°51'20.502" E
	F	11°8'32.128" N	79°51'08.344" E

Details of the proposed activities

The Project Proponent has planned to demolish the existing structures and proposed new constructions activities are as follows.

Details of Demolish Buildings:

SI. No	Demolish Building	Area in Sq.m
1	Post office	106.86
2	Lodge	217.67
3	Toilets	246.87
4	Shops	197.5
5	Hotel	114.95
6	Quarters	263.95
7	Cottage	350
8	Bus stop	36
Total		1533.8

Details of Proposed Structures:

SI. No	Proposed Structures	Area in Sq.m
1	Compound Wall	1400
2	Arrival Plaza -1	1400
3	Arrival Plaza -2	1300
4	Arrival Plaza -3	1350
5	Parking (Including Vehicular Road & Pedestrian)	17321
6	Promanade	6000
7	Toilets	135
8	Cloak Room	135
9	Gazebo	50
10	Ticket Counter	50
11	Information Kiosk	50
Total		29191

CRZ Classification of the proposed activities

Description	CRZ - Classification	Area in Sq.m	Total Area in Sq.m
Project site Boundary	CRZ - IA	1618.84	180316.00
	CRZ - IB	558.49	
	CRZ - III (200m to 500m from HTL)	92234.74	
	CRZ - III (NDZ)	76156.96	
	Outside CRZ	9746.97	
Proposed Structure	CRZ - IB	504.57	29191.00
	CRZ - III (200m to 500m from HTL)	12829.93	
	CRZ - III (NDZ)	13386.12	
	Outside CRZ	2470.38	
Existing structure to be Demolished	CRZ - III (200m to 500m from HTL)	797.85	1533.80
	CRZ - III (NDZ)	537.79	
	Outside CRZ	197.44	
Existing structure	CRZ - IA	796.24	26729.00
	CRZ - III (200m to 500m from HTL)	5902.82	
	CRZ - III (NDZ)	19854.27	
	Outside CRZ	175.67	

Other Details

- **Manpower** :The Manpower requirement during construction is 100 Nos. and during operation phase is 25 nos.
- **Water requirement:** The Water requirement during construction phase will approximately be 10 m³/day which will be met through local panchayat. The total water requirements during operation phase will be 15m³/day, which will be sourced from Local Panchayat. The storage water will be stored and disposed through septic tank and choke pit.
- **Power requirement:** The power supply will provided by TNEB - 60 kVA power supply/day.
- **Solid Waste:** The average waste disposed based on NBC norms, it is expected to generate 0.5 kg per workers and 0.05 kg per tourist. The average tourist's arrival is expected to be 800 per day. Therefore, the expected solid waste generated will be 57.5 kg/day. In consideration of worst-case scenario, the

tourist's arrival is expected to be 900 per day. It is expected to generate 57.5kg/day.

- The generated solid waste will be disposed through local panchayat based as per Solid Waste Management -2016 norms.

Recommendation of DCZMA of Mayiladuthurai district

The proposal was placed before the DCZMA of Mayiladuthurai district on 08.11.2023 and the DCZMA has recommended the proposal to SCZMA with the following conditions.

1. The Project Proponent shall ensure that there shall not be any damage to the marine aquatic animals due to renovation and redevelopment of Poompuhar Heritage City in CRZ area.
2. The Unit shall dispose the solid wastes to be generated if any as per the Solid Waste Management Rules, 2016.
3. The Unit shall dispose construction debris as per the Construction and Demolition Waste Management Rules, 2016.
4. The construction debris and other type of waste shall not be disposed of into the CRZ areas.
5. The Project Proponent shall start the construction activities only after obtaining CRZ Clearance from the Competent Authority.

The Project Proponent has submitted replies to the above conditions vide letter dated 02.02.2024

CRZ Classification and cost of the project

- The project site boundary site is falls in CRZ-IA (Archeological site), CRZ-IB (Inter-tidal Zone), CRZ-III (200m to 500m from HTL), CRZ-III (No Development Zone) and also outside CRZ areas.
- However, the existing structures too be demolished and proposed structures are falling in CRZ-III (200m to 500m from HTL), CRZ-III (No Development Zone) and outside CRZ areas.
- The expected cost of the project is Rs.23.60 crores.

Provisions as per the CRZ Notification, 2011

1. As per CRZ Notification, 2011, Para 4 (i) (a), Clearance shall be given for any activity within the CRZ only if it requires waterfront and foreshore facilities.
2. Para 3 (xiii) of said notification, Dressing or altering the sand dunes, hills, natural features including landscape changes for beautification, recreation and other such purpose, is prohibited activities.

3. Para 8(i) III CRZ-III A (iii) (j), construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by CZMA.
4. Para 8 (i) III CRZ-III (B) (ix), reconstruction of alteration of existing authorized building subject to sub- paragraph (vii) & (viii).
 - (vii) Construction or reconstruction of dwelling units so long it is within the ambit of traditional rights and customary uses such as existing fishing villages and goathans. Building permission for such construction or reconstruction will be subject to local town and country planning rules with overall height of construction not exceeding 9mts with two floors (ground + one floor);
 - (viii) Construction of public rain shelters, community toilets, water supply drainage, sewerage, roads and bridges by CZMA who may also permit construction of schools and dispensaries for local inhabitants of the area for those panchayats, the major part of which falls within CRZ if no other area is available for construction of such facilities;
5. As per Para 4.2. (ii)(c) of the said Notification, the proposal may be recommended to SEIAA, for issuing Clearance.

Remarks of the Technical Expert Committee

- The project site should be maintained as a plastic free zone
- The Project Proponent may identify some abandoned quarry site with prior permission of the district administration for dumping the demolition waste.
- Bio-fencing in place of proposed compound wall shall be established at the project site as compound wall cannot be constructed in CRZ -III(NDZ) area.
- As per the provision of CRZ Notification, 2011 the height of the building should not exceed 9m

The Authority may consider.

Agenda Item No.06 Construction of residential building having built up area of 48605.16 sq.m comprising of 4 blocks at S.Nos. 10/1, 10/5, 10/6, 10/7, 10/8, 10/11A, 11/7A, 11/8A1A, 11/8B,11/8C1A, 11/8C1B, 11/8C2, 11/8C3, 11/8C4, 11/9A, 11/10B1B, 11/10B2, 12/1A, 12/1B of Neelankarai & S.No.23/24 of Seevaram Village of Sholinganallur Taluk, Chennai District by M/s, Casa Grand Builder Private Limited, Chennai (Single Window No. SW/104282/2022)

The District Environmental Engineer, TNPCB, Chennai has forwarded a proposal construction of residential building having buildup area of 48605.16 sq.m comprising of 4 blocks at S.Nos. 10/1, 10/5, 10/6, 10/7, 10/8, 10/11A, 11/7A, 11/8A1A, 11/8B,11/8C1A, 11/8C1B, 11/8C2, 11/8C3, 11/8C4, 11/9A, 11/10B1B, 11/10B2, 12/1A, 12/1B of Neelankarai & S.No.23/24 of Seevaram Village of Sholinganallur Taluk, Chennai District by M/s, Casa Grand Builder Private Limited, Chennai. The EIA report was prepared by M/s. Eco Tech Labs Pvt. Ltd., Chennai having certificate of Accreditation from NABET valid upto 15.09.2023 and which was extended upto 10.03.2024.

Description of the project

- Total plot area is 16,266 s.qm, total Built up area 48,605.16 s.qm and the total number of dwelling units are 209 Nos.
- On the total plot area 16,266 s.qm, 80.69 sq.m are falling in CRZ-II area and 16,185.31 sq.m falling in outside CRZ area, as per the report of Institute of Remote Sensing.

Other details

- The project authorities estimated the total water requirement during the construction phase will be 25-30 KLD, which will be sourced through tanker supply.
- The Unit proposed to establish STP of 170 KLD for treating the waste water generation.
- Organic Waste Converter will be used for the treatment of Biodegradable Solid Waste and Non-Biodegradable waste will be disposed through Authorized Recyclers.
- The project authorities have allotted area for Green Belt is 2475.85 Sqm.

CRZ Classification and expected cost of the project

Expected total cost of the projects is Rs.96.65 crores and the part of the project site falling in CRZ-II areas, which is landward side of the Buckingham Canal.

Recommendation of DCZMA of Chennai district

The subject was placed before the DCZMA of Chennai district, in the meeting held on 11.01.2023, and the DCZMA has recommended the proposal to SCZMA. Accordingly, the DCZMA has been requested to clarify the following.

1. While verifying the HTL Demarcation map submitted by the Project Proponent received through DCZMA, there is no existing authorized road (or) existing authorized structure between the HTL of B'Canal and to proposed project.
2. In the minutes of the DCZMA, there is no clarification on what is proposed activity (such as built-up area, height of the building etc.,) in CRZ-II areas.

Further, the District Environmental Engineer, TNPCB, Maraimalai Nagar has reported that the said site was inspected on 13.09.2023 and site found vacant based on the demarcation map prepared by Institute of Remote Sensing, Anna University, Chennai.

The Project Proponent has revised the project which involves construction of residential building Non-High Rise Group Development with extended Combined Basement of 4 blocks consisting of the following.

- Block-1 : Basement + Ground + 5 floors
- Block-2 : Ground + 5 Floors with amenities (Club House, Ground + 4 Floors)
- Block-3 : Ground + 5 Floors
- Block-4 : Ground + 5 Floors

The total number of dwelling Units are 209 Nos. and the total built up area of the project is 48605.16 Sq.m.

The proposal was again placed before the DCZMA meeting held on 08.11.2023 and the DCZMA has recommended the proposal to SCZMA with the following conditions.

1. The project proponent should comply with the provision of CRZ Notification, 2011.
2. No construction any building or any other physical structure is permitted within the CRZ area and covers within the CRZ shall be demarcated at the site.
3. The Project Proponent shall start / undertake construction of residential project only after obtaining CRZ Clearance from the competent authority.

4. Prior Planning permission should be obtained for the proposed construction, if any, from the local authorities concerned and the proposed construction should satisfy the local Town and Country Planning regulations and Para 8 (i) II CRZ II (i), (ii) and (iii) of CRZ Notification 2011.
5. All the solid waste shall be handled as per the Solid Waste Management Rules 2016.
6. The project proponent shall adhere to the Construction and Demolition Waste Management Rules, 2018.
7. The project proponent shall comply with the provisions of Water (Prevention & Control of Pollution) 1974 as amended.
8. The Project Proponent shall ensure that no effluent is permitted to dispose into the B'Canal and the entire quantity sewage shall be treated and reused within their premises.
9. Biodegradable Solid Waste will be disposed through Local body and Non-Biodegradable waste will be disposed through Authorized Recyclers.

The Project Proponent has submitted replies / response the above conditions, vide letter dated 05.01.2024.

Provisions as per the CRZ Notification, 2011

- As per CRZ Notification 2011, vide para 8(i) II CRZ-II (i) and (ii) buildings shall be permitted only on the landward side of the existing road, or on the landward side of existing authorized structures; As per the amendment issued by MoEF, GoI in notification S.O. No. 1599 (E) dated 16th June 2015 as Para 8 II CRZ-II (ii) "buildings permitted on the landward side of the existing and proposed roads or existing authorized structures shall be subject to the local town and country planning regulations as modified from time to time, except the Floor Space Index or Floor Area Ratio which shall be as per 1991 level".
- Vide Para 8(i) II CRZ-II, (iii), Reconstruction of authorized building to be permitted subject with the existing Floor Space Index or Floor Area Ratio Norms and without change in present use.
- Vide para 4(i)(d), Construction involving more than 20,000 sq.mtr. built up area in CRZ-II shall be conserved for approval in accordance with EIA Notification, 2006 and 4.2. (ii)(c) of the said Notification, the proposal may be recommended to SEIAA, for issuing Clearance.

Note:

- There is no existing authorized road / authorized structure between the proposed site and the HTL of B' Canal. Hence, there is no provisions to allow construction activities in CRZ area.
- The DCZMA recommended the proposal to TNSCZMA with a condition that "No construction of any building or any other physical structure is permitted within the CRZ area and covers within the CRZ shall be demarcated at the site".
- In the reply for the DCZMA condition, the PP has stated that no buildings will be constructed within the CRZ area and the same shall be demarcated.

Remarks of the Technical Expert Committee

- The proponent has produced documents issued by the Corporation to show the presence of a road which is otherwise not present in the map prepared by IRS. Hence no construction activity (except the green belt activities as proposed) shall be carried out in CRZ II area without the presence of any authorised structure/road towards the sea as per the provisions of CRZ Notification 2011.
- The project proponent should ensure that only native species are planted as proposed under the green belt activities in CRZ-II area.

The Authority may consider.

Agenda Item No.07

**Proposed construction of lodge building (demolition and reconstruction at S.F. No. 678/40, Door No.1/61A, Beach Road, Kanyakumari Village, Agastheeswaram Taluk, Kanyakumari district by Thiru P. Ashok, Vettoornimadam, Agastheeswaram, Kanyakumari district
(Single Window No. SW/144874/2023)**

The District Environmental Engineer, TNPCB, Nagercoil has forwarded a proposal received from Thiru P.Ashok, Vettoornimadam, Agastheeswaram, Kanyakumari district for the proposed construction of lodge building (demolition and reconstruction) at S.F. No. 678/40, Door No.1/61A, Beach Road, Kanyakumari Village, Agastheeswaram Taluk, Kanyakumari district

Project description:

The geo co-ordinates of the project location are 8°4'47.39" N and 77°33'0.89" E. The main component of the project is construction of Lodge with 27 rooms after demolition of the existing lodge with total built up area of 1025.10 sq.m with 2 floors.

Area Statement

- Total plot area as per land document:1000 sq.mtr
- Total built up area: 1025.10 sq.m
- Ground coverage area: 333.56 sq.m
- Open area: 516.44 sq.m
- Green belt area: 150 sq.m

Water requirement:

The water requirement for the project will be met from private water tankers. Total water requirement is 8.1 KLD.

Power requirement:

The power required for the entire operation of the lodge will be met by TANGEDCO source.

Solid Waste Management:

The construction debris would be discarded with good engineering practices and standards. During operation phase, the solid wastes arising out of various activities in the project will be segregated as biodegradable waste and non-biodegradable waste. The

organic and inorganic waste will be disposed through local body solid waste management system.

CRZ classification and Project Cost:

The entire site 1000 sq.mtr is falling in CRZ -II area and the proposed cost of the project is Rs.4.12 crores.

DCZMA recommendation:

The DCZMA for Kanyakumari district has recommended the project to SCZMA in the 97th meeting held on 16.10.2023. Further, the DCZMA has been requested to clarify whether the existing lodge building was constructed before 1991. Accordingly, the DCZMA has confirmed that the existing building was constructed before 1991 based on the certificate issued by the Executive Officer, Kanyakumari Town Panchayat.

Provision in the CRZ Notification, 2011:

- As per Para 8(i) II CRZ-II
 - (i) Buildings shall be permitted only on the landward side of the existing road, or on the landward side of existing authorized structures
 - (ii) Buildings permitted on the landward side of the existing and proposed roads or existing authorised structures shall be subject to the existing local town and country planning regulations as modified from time to time, except the Floor Space Index or Floor Area Ratio, which shall be as per 1991 level.
 - (iii) **reconstruction of authorized building to be permitted subject with the existing Floor Space Index or Floor Area Ratio Norms and without change in present use;**
 - (iv) Further, Annexure-III of the said Notification, the MoEF & CC, Govt. of India have issued guidelines for development of beach resorts or hotels in the designated areas of CRZ-III and CRZ-II, for occupation of tourist or visitors with prior approval of the MoEF & CC, Govt. of India.

As the proposal is reconstruction of lodge building with 27 rooms, hence the proposal may be recommended to MoEF & CC, Govt. of India.

Remarks of the Technical Expert Committee

- As per the provision of CRZ Notification, 2011, the height of the building should not exceed 9m. The proponent needs to clarify on this before the Authority.
- The Existing and proposed FSI of the building needs to be clarified by the project proponent.

The Authority may consider.

Agenda Item No.08

Construction of surplus drain channel from Lower Paravanar River to sea and associated structures in Thiruchopuram Village, Kurinjipadi Taluk of Cuddalore district by Executive Engineer, PWD/WRD, Coleroon Basin Division, Chidambaram
(Single Window No. SW/170555/2024)

The DCZMA for Cuddalore district has forwarded the proposal for Clearance under the CRZ Notification, 2011 for the Construction of surplus drain channel from Lower Paravanar River to sea and associated structures in Thiruchopuram Village, Kurinjipadi Taluk of Cuddalore district by Executive Engineer, PWD/WRD, Coleroon Basin Division, Chidambaram. The EIA report was prepared by M/s. Indomer Coastal Hydraulics (P) Ltd., Chennai having certificate of Accreditation from NABET valid upto 13.09.2026.

Need for the project

The Project Proponent stated that flood is one of the most destructive natural hazards which lead to the loss of lives, properties and resources. Cuddalore district is highly vulnerable for the attack of cyclones and heavy rainfall. This district is classified as Disaster Prone Area. The district of Cuddalore is generally a low lying one. The slope of River Paravanar is very shallow. The place is highly flood prone especially during northeast monsoon. So, this drain because of its geometry takes a long time for the complete drainage of flood water. Hence, the Project Proponent proposed a flood carrier directly connecting Parvanar River to sea by a flood carrier canal. Based on the important of the project, the Revenue and Disaster Management (DM-II) Department has issued Administrative and Financial sanction for a sum of Rs.81.12 crores for formation of new flood diversion canal from Aruvalmooku point to Sea, vide G.O. Ms. No.593, dated 20.12.2023.

Description of the project

The Project Proponent has proposed the following activities in the project.

- 1) Storm Drain Channel: The length of the storm drain channel between Paravanar River and open sea is 1600m. The top width of the proposed canal is 80m and the bottom width is about 60m. The land elevation along the proposed storm drain channel prevails around (+) 4.0m and (+) 5.0m MSL. The bottom level of the

channel bed slope from (+) 0.6m MSL to (+) 0.03m MSL. The proposed storm water drain channel will drain the excessive flood water during monsoon and cyclones.

2) Culvert Bridge:

Two Nos. of culver bridges will be constructed across the proposed artificial canal. These culverts help to maintaining the existing connectivity. Also, a regulator will be constructed at single-lane Culvert Bridge which will have a Sill level of (+) 0.70m.

3) Body wall / Barrage:

The proposed body wall will be constructed across Paravanar River at Aruva Mooku region and Perumal Lake for discharging the flood water through the channel which will drain out because of gravity into Bay of Bengal.

Location of the project

Sl. No.	Project description	Location
1	Construction of storm water drain channel of 1400m long between Aruva Mooku	<u>At LS-0m</u> 11° 36' 36.432" N & 79°44' 41.964" E <u>At Bay of Bengal</u> 11° 36' 40.248" N & 79° 45' 33.444" E
2	Construction of 2 Nos. of culverts	<u>On the double lane road</u> 11° 36' 42.559" N & 79°44' 51.666" E <u>On the Single land road</u> 11° 36' 42.041" N & 79°45' 26.093" E
3	Construction of Check dam / body wall across Paravanar River	<u>For left bund</u> 11° 36' 39.600" N & 79° 44' 38.508" E <u>For right bund</u> 11° 36' 39.816" N & 79° 44' 41.712" E

Excavation of 4,18,000 m³ sand and depositing in poramboke land within revenue boundary of Paravanar River low lying areas and balance quantity of 1,00,000 m³ filled rear side of retaining wall within the canal boundary limit.

Manpower requirement

Total manpower requirement for the construction of storm drain channel with culvert bridges and sluice gate is estimated to be 150-200 persons including both skilled

and unskilled laborers for a period of 6 months. The local people will be employed to the extent possible.

Gist of the IIT-Madras report

Prof. R. Sundaravadivelu, Institute Chair Professor, Department of Ocean Engineering, IIT Madras has submitted hydraulic performance of flood carrier of project and gist of the report is given below.

- There is a need to construct training wall for about 100m length to keep the outlet of proposed channel open, the littoral drift pattern indicate that it will create high erosion on its north side which is populated. Hence it is recommended not to adopt any such hard measures.
- The present site is located at about 10km south side of existing Cuddalore Minor Port. It was assessed that present opening of new inlet to sea will not be permanently open as the net drift is towards north. Hence the confluence point is to be periodically dredged and the dredge material should be dumped on the coast on the north side so as to maintain the sediment transport equilibrium.
- The present canal will definitely reduce the receding of flood water because the distance is reduced by the construction of flood carrier The project in general will help the social population in clearing the flood.

Details of trees to be routed and proposed number of trees to be planted.

The Project Proponent stated that during the excavation of new canal, 1207 trees will be cut down and 10 times of new trees of the same species will be planted.

CRZ Classification & total project cost

The proposed project is falls in CRZ-IA (Sand dunes), CRZ-IB (inter-tidal zone), CRZ-III A (No Development Zone) & CRZ-III B (200m to 500m from HTL). The total expected cost of the project is Rs.81.13 crores.

Recommendation of the DCZMA for Cuddalore district

The DCZMA for Cuddalore district, vide its meeting held on 19.11.2021 has concluded that there is no significant adverse impact envisaged in this project rather it will be an important flood mitigation project protecting 24 adjoining Villages from flood. As the PWD will implement the Environmental Management Plan, the Committee has decided to recommend the above Project for CRZ Clearance.

Provisions of CRZ Notification, 2011

- As per CRZ Notification, 2011, Para 3 (iv), Land reclamation, bunding or disturbing the natural course of seawater is prohibited activities except those (d) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structures for prevention of salinity ingress and freshwater recharge based on carried out by any agency to be specified by MoEE, are permissible activities.

(Note: The Project Proponent submitted the Study report of IIT-Madras).

- Para 3 (v) Setting up and expansion of units or mechanism for disposal of wastes and effluents except facilities required for (b) storm water drains and ancillary structures for pumping, is permissible activities.
- Para 8 (i) I CRZ-I (i), no new construction shall be permitted in CRZ-I(A) except, (c) facilities that are essential for activities permissible under CRZ-I, is permissible.
- Para 8 (i) I CRZ-I (ii) (b), construction of dispensaries, schools, public rain shelter, community toilets, **bridges**, roads, jetties, erosion control measures, water supply, drainage, sewerage which are permissible.
- Para 8 (i) III CRZ-III (iii) (A) (j) construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by CZMA;
- The provision mentioned in the first point is permitted for laying of storm water drains for prevention of salinity ingress and **freshwater recharge only**. But the proposed project is creation of new storm drain in large scale about 2 km with the dredging of 5,18,000 m³ of sand, for discharging the excess flood water only.
- The Office Memorandum dated 26.04.2022 (Procedure for clearance of permissible activities as per the CRZ Notification, 2011), Para 4 mentioned "In case, the CZMA desires to consider **an activity which is not explicitly mentioned in the Notification (CRZ Notification, 2011)** or not permissible, such recommendations shall be forwarded with detailed justification to the Ministry for consideration.
- Hence, the proposal may be forwarded to MoEF & CC, Govt. of India.

Remarks of the Technical Expert Committee

- As per the CRZ Notification,2011, there shall be no disturbance to the existing sand dunes. But some portion of the proposed project site falls in CRZ IA (Sand Dune) area. Hence the proponent shall clarify on this before the Authority.
- As flushing is the predominant functional use of the river mouth, construction of Tail-end Check Dam close to the river mouth may affect the natural flushing and ecology of the region. The Proponent shall clarify on this issue before the Authority.

The Authority may consider.

Agenda Item No.09

**Proposed Integrated Coastal Community Development in Injambakkam to Akkarai, Chennai district in Greater Chennai Corporation area by Chennai Metropolitan Development Authority, Chennai
(Single Window No. SW/173197/2024)**

The District Environmental Engineer, TNPCB, Chennai has forwarded a proposal received from Chennai Metropolitan Development Authority (CMDA) for the proposed Integrated Coastal Community Development in Injambakkam to Akkarai, Chennai, Greater Chennai Corporation area. The EIA report was prepared by ABC Techno Labs (P) Ltd, Chennai and the NABET certificate valid upto 16.11.2025

Need for the Project

As a coastal city, Chennai possessive a beautiful shoreline stretching from Ennore Creek in the North to Kovalam in the South. Among these, stretches, Marina Beach and Elliot's Beach (Besant Nagar) stand out as the most popular recreational spots for the public. Apart from these two well-known beaches, approximately 20 other disconnected shorefronts currently lack of maintenance and infrastructure due to pollution. In view of the above the CMDA has proposed integrated coastal community development in Akkarai to Injambakkam with various facilities. The integrated community development activities such as Pedestrian Walkways, landscape, play area (temporary), food court, Open Air Theatre, Open parking, pedestrian, planter box and prefab building.

Location of the project

The site coordinates of the project are given below.

S. No	Latitude	Longitude
1	12°55'9.039" N	80°15'24.034" E
2	12°54'59.331" N	80°15'22.156" E
3	12°54'49.590" N	80°15'20.733" E
4	12°54'40.115" N	80°15'19.480" E
5	12°54'33.793" N	80°15'18.760" E
6	12°54'23.701" N	80°15'17.663" E
7	12°54'12.805" N	80°15'16.232" E
8	12°53'54.925" N	80°15'14.123" E
9	12°54'17.602" N	80°15'16.618" E
10	12°54'27.244" N	80°15'17.262" E
11	12°54'46.493" N	80°15'20.007" E
12	12°54'56.488" N	80°15'20.879" E
13	12°55'2.327" N	80°15'21.729" E

Project description

The CMDA has proposed Integrated Coastal Community Development in Akkarai to Injambakkam with various facilities at Greater Chennai Corporation. This area falls under the jurisdiction of the Comprehensive Shoreline Development Plan (CSDP), which seeks to bring about significant improvements and transformations and its surroundings. The design for 2.3 km entire beach stretch from Injambakkam to Akkarai is segregated into two distinct zones. The first zone is Injambakkam and the second zone is Akkarai. Akkarai and Injambakkam stretch spans a distance of 1.2 and 1.1 km respectively. The Proponent stated that the total land is Porambokku land under the control of CMDA land measuring about 2.206 hectares.

- Proposed activities: Prefab building, Cycle Track, Food Court, Landscape, Open Air Theatre, Open parking, Pedestrian, Planter Box, Play area.
- Area: 22062.73 Sq.M

Land area break up of the project site:

Sl. No	Description	Area in Sq.m	CRZ Classification
1	Prefab building	478.11	CRZ-II
2	Cycle Track	5686.80	
3	Food Court	2872.68	
4	Landscape	6355.26	
5	Open Air Theatre	333.11	
6	Open Parking	89.45	
7	Pedestrian	5258.92	
8	Planter Box	492.37	
9	Play Area	496.03	
Total		22062.73	

Water requirement

Water consumption during the construction phase will be about 2.5 KLD and will be supplied by CMWSSB. Water requirement during operation phase will be around 4.2 KLD and it would be met through CMWSSB.

Power requirement

Power supply is from TNEB and the estimated power requirement is 5 kW power supply/day. To minimize energy consumption and conserve energy, 76 solar street lights with a total power demand of 5 kW save 2.3 kW have been proposed.

Solid Waste Management

Domestic solid waste generation of about 7 kg/day will be disposal through GCC.

Total cost and CRZ Classification of the project

The total cost of the project is Rs.40.03 crores and the CRZ Classification of the project is CRZ-II areas.

Observation of DCZMA of Chennai district

The above subject was placed before the meeting of DCZMA, Chennai district held on 31.01.2024 chaired by the District Collector. The Chairperson of DCZMA instructed the members of the DCZMA to inspect the site proposed for the Integrated Coastal Community Development Project and to furnish inspection report.

As per the instructions, the proposed site was inspected by the members of the committee on 01.02.2024 and furnished the inspection report. The views and observations noticed during inspection and views on the Integrated Coastal Community Development Project with respect to the applicability of Coastal Regulation Zone Notification 2011 are as below.

- It was ascertained during inspection that the proposed site was found to be remains ecologically intact generally. No new/existing roads were found parallel to the sea coast nearer to the project site.
- About 200 meters of area left uncovered in the project is identified to be a private property and not a fishing hamlet as entire sea shore envisages fishing hamlets.
- Proposed project initiation site at Injambakkam is found to be established at 100 to 150 meters from the shoreline and an average of 30 meters at Akkarai.
- It is noticed that the proposed site location in the Injambakkam Akkarai stretch is very close (only 50m) to the Turtle nesting site and as the turtle

nesting location tends to vary in and around the area each year it significantly affects the nesting area.

- Lightings to be provided in the site will affect the Turtle nesting and movement and critically endanger them.
- Excessive commercialization and footfall increase the chances of Turtle egg damage and stampede because the Marine Turtles lay eggs on open sandy beaches 40 to 60 m away from the shoreline. The incubation period of sea turtles varied between 45-70 days.

CMDA has reported that as a part of proposed Integrated Coastal Community Development Project, five stakeholder consultations were conducted with 254 participants. It was reported by the CMDA that the NGO expressed positive feedback highlighting the designs potential to enhance turtle nesting habitats while providing an engaging public space.

With respect to the local level CRZ map furnished by the project proponent as prepared by IRS, Anna University the entire project site falls within the CRZ-II areas. As per CRZ Notification 2011, building shall be permitted on the landward side of the existing road or on the landward side of the authorized structure. No existing road was noticed in the Injambakkam - Akkarai stretch of the proposed project area.

Mentioning the above facts, the DCZMA recommended the above views and observations submitted by the joint inspection team on the application to TNSCZMA.

Provisions in CRZ Notification, 2011

- As per CRZ Notification, 2011, Para 3 (xiii), dressing or altering the sand dunes, hills, **natural features including landscape changes for beautification, recreation and other such purpose** is prohibited activity.
- As per Para 8 (i) III CRZ-III (iii) (a) agriculture, horticulture, gardens, pasture, parks, play field, and forestry and (j) construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants, is permissible in CRZ-III (A) No Development Zone.
- However, as per Para 8 (i) II CRZ-II (ii), buildings permitted on the landward side of the existing and proposed roads or existing authorised structures shall be subject to the existing local town and country planning regulations as modified from time to time, except the Floor Space Index or Floor Area Ratio, which shall be as per 1991 level; Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road.

- The proposed activities and the total project site are situated in seaward side of the existing road in CRZ-II area. However, the project activities are very near to CRZ-IA (Turtle Nesting Ground).
- The existing structures mentioned by the Project Proponent have not situated on the seaward side of the proposed all structures.
- The Office Memorandum dated 26.04.2022 (Procedure for clearance of permissible activities as per the CRZ Notification, 2011), Para 4 mentioned "In case, the CZMA desires to consider an activity which is not explicitly mentioned in the Notification (CRZ Notification, 2011) or not permissible, such recommendations shall be forwarded with detailed justification to the Ministry for consideration.
- Hence, the proposal may be forwarded to MoEF & CC, Govt. of India.

Remarks of the Technical Expert Committee

The DCZMA of Chennai district has recommended only the views and observations of the Joint Inspection Team on this proposal to TNSCZMA. With this, the Project Proponent, CMDA, made presentations on the proposals listed in Additional Agendas before the TEC on 16.02.2024. The following are the observations made by TEC:

- As the proposed stretch is very near to CRZ-IA area (Turtle Nesting Grounds), the PP should obtain NoC / Consent from Chief Wildlife Warden / Wildlife Warden, Chennai and place it before TNSCZMA.
- Number of footfall in the proposed site may be surveyed to know about the scope of enhanced tourism activities at the project site in future.
- The Project Proponent may install an eco- friendly watch tower based on criteria issued by MoEF & CC for Blue Flag Certification for Beaches including Beach Safety and Standard criteria.
- The TEC members felt that CMDA may have a meeting with NCSCM, Chennai to explore the possibility of including Akkarai Beach for blue flag certification.

With the above remarks / observation, the TEC has suggested that the said proposal may be placed before the TNSCZMA for scrutiny.

The Authority may consider.

**Agenda Item No.10 Proposed Integrated Coastal Community Development in Kasimedu, Tandiyarpet Village, Chennai district, Greater Chennai Corporation area proposed by Chennai Metropolitan Development Authority, Chennai
(Single Window No. SW/172961/2024)**

The District Environmental Engineer, TNPCB, Chennai has forwarded a proposal received from Chennai Metropolitan Development Authority for the proposed construction of Integrated Coastal Community Development in Kasimedu, Tandiyarpet Village, Chennai district. The EIA report was prepared by ABC Techno Labs (P) Ltd, Chennai and the NABET certificate valid upto 16.11.2025

Need for the Project

North Chennai is one of the densely populated portion of Chennai. It accommodates a large number of slum dwellers and it is associated with poverty. However, there is a lot of potential in North Chennai and the Kasimedu beach development project could be the key to unlocking that potential. The proposed project would involve the construction of a new promenade, a children park and a number of other amenities. The developmental elements include souvenir shops, cycle track, children's play area, rescue and medical facilities, landscaping and seating, parking, toilets, beach promenades, musical fountains etc.,

Location of the project

The site coordinates of the project are given below

S.No	Latitude	Longitude
1	13°8'36.10" N	80°17'59.61" E
2	13°8'33.22" N	80°17'58.73" E
3	13°8'27.45" N	80°17'57.08" E
4	13°8'11.09" N	80°17'52.63" E
5	13°8'19.16" N	80°17'54.52" E
6	13°8'31.00" N	80°17'57.87" E

Project description

Chennai Metropolitan Development Authority (CMDA) plans several development activities to improve the aesthetic view of the city as well as to facilitate the Kasimedu beach development. This project also aims to rejuvenate the coast of Chennai as part of

the Chennai Shoreline Renourishment & Revitalization (CSRR). This project also aims to protect and enhance the shoreline by creating natural public spaces that promote recreation, leisure and environmental sustainability in Kasimedu beach by CMDA for an area of 2875 Sq.m.

- Proposed activities: Pedestrian Pathway, Temporary statue, Pre fab Toilet, Pre fab electrical room, landscape area.
- Area: 2875 Sq.M

Land area break up of the project site:

Sl. No	Description	Area in Sq.m	CRZ Classification
1	Pedestrian Pathway	2390	CRZ-II
2	Temporary Statue	40	
3	Pre fab Toilet	20	
4	Pre fab electrical room	25	
5	Landscape area	400	
Total		2875	

Water requirement

Water consumption during the construction phase will be about 2.5 KLD and will be sourced from local tankers. Water requirement during operation phase will be around 4.2 KLD including maintenance workers and everyday visitors.

Power requirement

Power supply is from TANGEDCO and the estimated power requirements is 10kW power supply/day for backup and to meet the emergency need it has 01 DG set with a capacity of 7.5 kW.

Solid Waste Management

Domestic solid waste generation of about 9 kg/day will be disposal through GCC as per Solid Waste Management rules, 2016

Total cost and CRZ Classification of the project

The total cost of the project is Rs.5.41 crores and the CRZ Classification of the project is CRZ-II areas.

Observation of DCZMA of Chennai district

The above subject was placed before the meeting of DCZMA, Chennai district held on 31.01.2024 chaired by the District Collector. The Chairperson of DCZMA instructed the members of the DCZMA to inspect the site proposed for the Integrated Coastal Community Development Project and to furnish inspection report.

As per the instructions, the proposed site was inspected by the members of the committee on 01.02.2024 and furnished the inspection report. The views and observations noticed during inspection and views on the Integrated Coastal Community Development Project with respect to the applicability of Coastal Regulation Zone Notification 2011 are as below.

- The proposed entire 800m stretch of the project site is situate in between the eastern side of Ennore Express Highway (SH-114) and the rock revetment structure of the sea coast. The width of the space exists throughout the entire 800m stretch is varying from 5.0m to 15.0m approximately.
- Heavy traffic of container lorries moving towards Chennai Port Trust was noticed even in the service road of Ennore Express highway.
- M/s Chennai Petroleum Corporation Limited has laid their 42 inch dia pipe line to bring crude oil from M/s. Chennai Port Trust to their petroleum refinery located at Manali. The total length of the Pipeline is 17.0 Km and it passes throughout the entire 800m stretch of the proposed site. However, project proponent has not furnished any NOC issued by CPCL in this regard.
- There are two storm water drain interferences found in the proposed project site. The project proponent has not furnished any permission issued by the competent authority.
- The proposed project site is owned by Highways Department and Tamil Nadu Maritime Board. However, project proponent has not furnished permission granted by the said departments for the proposed integrated Coastal Community Development project.

- There was one steel sheet roofed temple of 6.0 feet length, 6 feet width and 7 feet height called Kadal Muthu Mariamman Temple is located within the proposed project site.
- One damaged unused structure (bunker) was noticed in the project site.
- The proposed project falls on the seaward side of an existing road (Ennore Express Highway)

Mentioning the above facts, the DCZMA recommended the above views and observations submitted by the joint inspection team on the application to TNSCZMA.

Provisions in CRZ Notification, 2011

- As per CRZ Notification, 2011, Para 3 (xiii), dressing or altering the sand dunes, hills, **natural features including landscape changes for beautification, recreation and other such purpose** is prohibited activity.
- As per Para 8 (i) III CRZ-III (iii) (a) agriculture, horticulture, gardens, pasture, parks, play field, and forestry and (j) construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants, is permissible in CRZ-III (A) No Development Zone.
- However, as per Para 8 (i) II CRZ-II (ii), buildings permitted on the landward side of the existing and proposed roads or existing authorised structures shall be subject to the existing local town and country planning regulations as modified from time to time, except the Floor Space Index or Floor Area Ratio, which shall be as per 1991 level; Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road.
- The proposed activities and the total project site are situated in seaward side of the existing road in CRZ-II area.
- The two existing structures mentioned by the Project Proponent have not covered all the proposed activities.
- The Office Memorandum dated 26.04.2022 (Procedure for clearance of permissible activities as per the CRZ Notification, 2011), Para 4 mentioned "In case, the CZMA desires to consider an activity which is not explicitly mentioned in the Notification (CRZ Notification, 2011) or not permissible, such recommendations shall be forwarded with detailed justification to the Ministry for consideration.
- Hence, the proposal may be forwarded to MoEF & CC, Govt. of India.

Remarks of the Technical Expert Committee

The DCZMA of Chennai district has recommended only the views and observations of the Joint Inspection Team on this proposal to TNSCZMA. With this, the Project Proponent, CMDA, made presentations on the proposals listed in Additional Agendas before the TEC. The following are the observations made by TEC:

- The PP mentioned that the existing authorized structures such as World War II Bunker and a temple which was recently renovated by PWD are available at the site and that the proposed structures are towards the landward side from those existing structures. Clarification on the same shall be produced before the Authority.
- The MoEF& CC, Govt. of India has issued certain criteria for Blue Flag Certification for Beaches including Beach Safety and Standard, Hygiene and types of eco-friendly materials that can be used in the beach environment which shall be followed by the proponent.
- Number of footfall in the proposed site may be surveyed to know about the scope of enhanced tourism activities at the project site in future.

The Authority may consider.

Agenda Item No.11

**Construction of integrated coastal community development at Ernavoor Village & Thiruvottiyur Village, Greater Chennai Corporation area by Chennai Metropolitan Development Authority, Chennai
(Single Window No. SW/172943/2024)**

The District Environmental Engineer, TNPCB, Chennai has forwarded a proposal received from Chennai Metropolitan Development Authority for the proposed construction of integrated coastal community development at Ernavoor Village & Thiruvottiyur Village, Chennai district. The EIA report was prepared by ABC Techno Labs (P) Ltd, Chennai and the NABET certificate valid upto 16.11.2025

Need for the Project

Under the Comprehensive Shoreline Development Plan initiative, efforts will be made to enhance coastal infrastructure while promoting sustainable development practices. The ultimate goal is to ensure the overall well-being of this region by creating a harmonious balance between environmental preservation and urban growth. By undertaking this project, Thiruvottriyur will witness substantial positive changes that will benefit Coastal communities and nearby neighbourhoods. In view of the above CMDA has proposed integrated coastal community development of Thiruvottiyur with various facilities such as Pedestrian walkways, prefab toilet, landscape, plaza, play area, temporary stall & vendor spaces, open parking, planter box, gathering arena.

Location of the project

The site coordinates of the project are given below

S.No	Latitude	Longitude
1	13° 11' 06.191" N	80° 19' 01.057" E
2	13° 10' 57.020" N	80° 18' 57.880" E
3	13° 10' 50.314" N	80° 18' 54.551" E
4	13° 10' 59.694" N	80° 18' 59.767" E
5	13° 10' 42.387" N	80° 18' 51.235" E
6	13° 10' 27.818" N	80° 18' 46.057" E
7	13° 10' 10.432" N	80° 18' 40.926" E
8	13° 10' 04.699" N	80° 18' 38.471" E
9	13° 10' 12.691" N	80° 18' 40.562" E
10	13° 10' 26.551" N	80° 18' 45.062" E

Project description

Chennai Metropolitan Development Authority (CMDA) has planned to revitalize and rejuvenate the coast of Chennai as part of the Chennai Shoreline Renourishment & Revitalization (CSRR). This project also aims to protect and enhance the shoreline by creating natural public spaces that promote recreation, leisure and environmental sustainability in Thiruvottiyur beach for an area of 2.88 Ha.

- Proposed activities: Pedestrian Walkways, prefab toilets, landscape, plaza, play area, temporary stall and vendor spaces, open parking and gathering spots.
- Area: 28860.71 Sq.M

Land area break up of the project site:

Sl. No	Description	Area in Sq.m	%	CRZ Classification
1	Pedestrian	7893.52	27.35	CRZ-II
2	Prefab Toilet	347.26	1.20	
3	Landscape	2950.89	10.20	
4	Plaza	5751.84	19.92	
5	Play Area	7871.18	27.3	
6	Stall & Vendor	715.85	2.5	
7	Open Parking	1919.76	6.65	
8	Planter Box	381.34	1.32	
9	Gathering Spot	1029.07	3.56	CRZ-II
Total		28860.71	100	

Water requirement

Water consumption during the construction phase will be about 14.5 KLD and will be sourced from local tankers. Water requirement during operation phase will be around 4 KLD including maintenance workers and everyday visitors.

Power requirement

Power supply is from TANGEDCO and the estimated power requirements is 10kW power supply/day.

Solid Waste Management

Domestic solid waste generation of about 9 kg/day will be disposal through GCC as per Solid Waste Management rules, 2016

Total cost and CRZ Classification of the project

The total cost of the project is Rs.37.64 crores and the CRZ Classification of the project is CRZ-II areas.

Observation of DCZMA of Chennai district

The above subject was placed before the meeting of DCZMA, Chennai district held on 31.01.2024 chaired by the District Collector. The Chairperson of DCZMA instructed the members of the DCZMA to inspect the site proposed for the Integrated Coastal Community Development Project and to furnish inspection report.

As per the instructions, the proposed site was inspected by the members of the committee on 01.02.2024 and furnished the inspection report. The views and observations noticed during inspection and views on the Integrated Coastal Community Development Project with respect to the applicability of Coastal Regulation Zone Notification 2011 are as below.

- The proposed entire 2.0 Km stretch of the project site is situated in between the eastern side of Ennore Express Highway (SH-114) and sea coast / rock revetment structure.
- Heavy traffic of container lorry's moving towards Chennai Port Trust was noticed even in the service road of Ennore Express highway was observed
- The width of the available space throughout the entire stretch is varying from 5.0m to 50.0m approximately.
- M/s Chennai Petroleum Corporation Limited has laid their 42 inch dia pipeline to bring crude oil from M/s. Chennai Port Trust to their petroleum refinery located at Manali. The total length of the pipeline is 17.0Km and it passes throughout the entire stretch of the proposed site. **However, project proponent has not furnished any NoC issued by CPCL in this regard.**
- There are four storm waters drain intercepts the proposed project site. Hence the project proponent has to construct box culvert over the storm water drain so as to construct pedestrian pathway. **Further the permission issued by the competent authority has not been furnished.**
- The proposed project site is owned by Highways Department/ Tamil Nadu Maritime Board. **However, project proponent has not furnished permission granted by the said departments for the proposed integrated Coastal Community Development project.**

- The proposed project falls on the seaward side of an existing road (Ennore Express Highway)
- Passage was found near the Bharathiyar Nagar Beach to enter into the shore by the public.

Mentioning the above facts, the DCZMA recommended the above views and observations submitted by the joint inspection team on the application to TNSCZMA.

Provisions in CRZ Notification, 2011

- As per CRZ Notification, 2011, Para 3 (xiii), dressing or altering the sand dunes, hills, **natural features including landscape changes for beautification, recreation and other such purpose** is prohibited activity.
- As per Para 8 (i) III CRZ-III (iii) (a) agriculture, horticulture, gardens, pasture, parks, play field, and forestry and (j) construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants, is permissible in CRZ-III (A) No Development Zone.
- However, as per Para 8 (i) II CRZ-II (ii), buildings permitted on the landward side of the existing and proposed roads or existing authorised structures shall be subject to the existing local town and country planning regulations as modified from time to time, except the Floor Space Index or Floor Area Ratio, which shall be as per 1991 level; Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road.
- The proposed activities and the total project site are situated in seaward side of the existing road in CRZ-II area.
- The two existing structures mentioned by the Project Proponent have not covered all the proposed activities.
- The Office Memorandum dated 26.04.2022 (Procedure for clearance of permissible activities as per the CRZ Notification, 2011), Para 4 mentioned "In case, the CZMA desires to consider an activity which is not explicitly mentioned in the Notification (CRZ Notification, 2011) or not permissible, such recommendations shall be forwarded with detailed justification to the Ministry for consideration.
- Hence, the proposal may be forwarded to MoEF & CC, Govt. of India.

Remarks of the Technical Expert Committee

The DCZMA of Chennai district has recommended only the views and observations of the Joint Inspection Team on this proposal to TNSCZMA. With this, the Project Proponent, CMDA, made presentations on the proposals listed in Additional Agendas before the TEC. The following are the observations made by TEC:

- The Project Proponent shall submit documents supporting that the existing authorized structures in the project site were established prior to 1991.
- The MoEF & CC, Govt. of India has issued certain criteria for Blue Flag Certification for Beaches including Beach Safety and Standard, Hygiene and types of eco-friendly materials that can be used in the beach environment which shall be followed by the proponent.
- Number of footfall in the proposed site may be surveyed to know about the scope of enhanced tourism activities at the project site in future.

Agenda Item No. 12 Any other subject with the permission of the Chair

Sd./- xxxx

**Thiru A.R. Rahul Nadh, I.A.S.,
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority &
Director, Department of Environment &
Climate Change,
Chennai - 15.**

Sd./- xxxx

**Tmt. Supriya Sahu, I.A.S.,
Chairperson, Tamil Nadu State Coastal Zone
Management Authority and
Additional Chief Secretary to Government,
Environment, Climate Change &
Forest Department,
Secretariat, Chennai-9.**

Minutes of the 124thmeeting of Tamil Nadu State Coastal Zone Management Authority(TNSCZMA) held on 04.03.2024

The Member Secretary welcomed all the members of SCZMA, for the 124thmeeting of the TNSCZMA.

Agenda Item No. 01: **Confirmation of the minutes of the 123rdmeeting of the Tamil Nadu State Coastal Zone Management Authority held on 23.02.2024**

The minutes of the 123rdmeeting of the Tamil Nadu State Coastal Zone Management Authority held on 23.02.2024, communicated to the Members of the Authority in letter No. P1/1950/2021 dated 01.03.2024 of the Director of Environment & Climate Change, was confirmed.

Agenda Item No.02: **The action taken on the decisions of 123rdmeeting of the Authority held on 23.02.2024**

The Member Secretary briefed the Members about the action taken by the Department of Environment and Climate Change on the decisions made during the 123rd meeting held on 23.02.2024.

Agenda Item No.03: **Modernization and Upgradation of existing Chennai Fishing Harbour at Kasimedu of Chennai district by the Fishing Harbour Management Committee of M/s. Chennai Port Trust, Chennai (Resubmission)
(Single Window No.SW/140467/2023)**

Project Cost: Rs.87.54 crores

CRZ Classification: CRZ-IB, CRZ-II and CRZ-IVA areas.

The proposal was earlier placed before the TNSCZMA in the 123rd meeting held on 23.02.2024 and the Authority noted that as per the CRZ Notification,2011 Para 3(iii), setting up and expansion of Fish Processing Units including warehousing (except hatchery and natural fish drying in permitted areas) are prohibited activities. So, the Authority had deferred the proposal and instructed the Project Proponent to resubmit the proposal through DCZMA.

Accordingly, the Project Proponent has withdrawn the activity of "Construction of cleaning, packing and cold storage complex" and "Providing two numbers of solar operated with electrical backup fish drying machine of 1 Tonne capacity including civil structure as Pilot Project", and submitted the revised proposal having 23 activities / components to DCZMA, Chennai district. Accordingly, the DCZMA has recommended the revised proposal to TNSCZMA in the meeting held on 01.03.2024, with certain conditions.

The revised proposal was placed before the Authority and the Authority has scrutinized the proposal and the reply submitted by the Project Proponent with reference to the DCZMA's conditions. Accordingly, the Authority decided to recommend the project to SEIAA, for issuing CRZ Clearance, with the following conditions:

1. No construction activity shall be started/ undertaken by the proponent until obtaining the CRZ clearance from the competent authority.
2. The Project Proponent shall take steps for proper collection and recycling of thermacol and abandoned fishnets at their site through authorised recyclers in order to protect the fragile coastal environment.
3. It should be ensured that the scheduled species of marine organisms caught in the fishing nets are released back into the sea. The proponent shall coordinate with Wildlife Warden, Chennai on this matter including conducting awareness programmes for the fishermen.
4. The project proponent should declare the site "Single Use Plastic Free". It should be done in coordination with TNPCB.
5. Dredging shall not be carried out during the fish breeding and spawning seasons.
6. The quantity of the material to be dredged and the location for dumping shall be arrived through Numerical modeling methodology which needs to be reported to TNSCZMA within 3 months.
7. The project proponent shall modify & modernize the proposed project in consultation with the Department of Fisheries, Government of Tamil Nadu according to their requirement with respect to their requirement on vessel monitoring and control system.
8. The project proponent shall ensure that no construction of wharf shall be carried out for the purpose of handling trawler under the proposed modernization.

9. The project proponent shall develop software for the Vessel Monitoring and control system for the Harbour to upgrade the existing facility in consultation with the Fisheries Department, Government of Tamil Nadu.
10. The project proponent shall undertake the establishment only after getting the required Clearance from the competent authorities such as planning permission, plan approval including the clearance under CRZ Notification, 2011 and other statutory clearances.
11. The Project proponent shall adhere to the Construction and Demolition Waste Management Rules, 2018.
12. Proper solid waste Management system shall be established for proper collection, transfer and disposal of solid waste from the auction hall and all other handling area in consultation with Greater Chennai Corporation.
13. The dredged/excavated materials shall be used for reclaiming the land and raising the existing reclaimed area.
14. Any Hazardous waste generated during construction/ operation phase shall be disposed off as per applicable rules and norms with necessary approvals of the TNPCB.
15. Oil containment boom and mop skimmer shall be established to manage in case of oil spill.
16. Green belt shall be developed in consultation with District Forest Officer, Chennai division. The treated waste water shall be utilized for greenbelt development after proper treatment and disinfection.
17. The repair yard should be rain proof and the oil spillage needs to be collected, separated and disposal as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
18. The proponent shall comply with the Environmental Management Plan both during construction and operational phases.
19. The Proponent shall ensure the installation of safety measures for the public and marine eco- system.
20. The Unit shall provide collection, conveyance and Effluent Treatment Plant for the treatment of trade effluent.
21. The Unit shall provide sewage treatment plant for the treatment of sewage generated from the harbour premises.
22. The Chennai Fishing Harbour Management Committee shall ensure that no construction of new boats / breaking of boats is carried out within the harbour premises.
23. The Unit shall provide proper storm water management system within the premises.
24. The Proponent should submit compliance report for the stipulated conditions, every six months to the District Environmental Engineer, TNPCB, Chennai.

**Agenda Item No. 4: Proposed "Alignment of conveying main to Buckingham Canal for the discharge of treated sewage from the proposed construction of 36 MLD Sewage Treatment Plant at Sholinganallur Village, Sholinganallur Taluk, Chennai District by M/s. Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB), Chennai.
(Single Window No. SW/145027/2023)**

Project Cost: Rs.68.70 crores

CRZ Classification:

The project falls in the CRZ-II, CRZ-IB & CRZ-IVB areas.

The SCZMA had referred the remarks / comments of the Technical Expert Committee (TEC) constituted by Government of Tamil Nadu to examine the proposals which require CRZ Clearance. The TEC has recommended the proposal to the TNSCZMA.

The SCZMA examined the recommendation of the DCZMA of Chennai district in the meeting held on 31.08.2023 and the replies submitted by the Project Proponent on the remarks of the Technical Expert Committee, during their presentation.

Provisions as per the CRZ Notification, 2011

- As per CRZ Notification, 2011, Para 3 (i) Setting up of new industries and expansion of existing industries except (a) those directly related to waterfront or directly needing foreshore facilities, is prohibited activities. (Explanation: The expression "foreshore facilities" means those activities permissible under this notification and they require waterfront for their operations such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, **pipelines**, lighthouses, navigational safety facilities, coastal police stations and the like;)
- As per Para 4(ii)(d), laying of pipelines, conveying system, transmission line is permissible activity and required prior Clearance from MoEF & CC, Govt. of India, after being recommended by the concerned SCZMA.

Decision / Remarks of TNSCZMA

The Authority decided to recommend the proposal to MoEF & CC, Govt. of India, for CRZ Clearance, with the following conditions.

1. The Project Proponent should dispose the sludge materials as per Solid Waste Management Rules 2016.

2. The project proponent shall undertake the establishment only after getting the required Clearances from Competent authorities.
3. The Project proponent shall adhere to the Construction and Demolition Waste Management Rules, 2018.
4. The project proponent shall immediately apply and obtain consent for CTE/CTO from the Tamil Nadu Pollution Control Board before commissioning the project.
5. The Unit shall install the Online Continuous Effluent Monitoring System (OCEMS) by following the procedure and guidelines for OCEMS 2018 as recommended by CPCB and to carry out periodical calibrations of the existing/proposed OCEMS.
6. The proponent shall comply with the Environmental Management Plan both during construction and operational phases.
7. The Unit shall ensure that the sullage shall be stored only in the Rain proof shed.

Agenda Item No.05

**Renovation and Redevelopment of Poompohar Heritage City at Poompohar in Mayiladuthurai district by the Managing Director, Tamil Nadu Tourism Development Corporation Ltd., Chennai
(Single Window No. SW/167649/2024)**

Project Cost: Rs.23.60 crore.

CRZ Classification:

- The project site boundary site is falls in CRZ-IA (Archeological site), CRZ-IB (Inter-tidal Zone), CRZ-III (200m to 500m from HTL), CRZ-III (No Development Zone) and also outside CRZ areas.
- However, the existing structures too be demolished and proposed structures are falling in CRZ-III (200m to 500m from HTL), CRZ-III (No Development Zone) and outside CRZ areas.

The SCZMA had referred the remarks / comments of the Technical Expert Committee (TEC) constituted by Government of Tamil Nadu to examine the proposals which require CRZ Clearance. The TEC has recommended the proposal to the TNSCZMA.

The SCZMA examined the recommendation of the DCZMA of Mayiladuthurai district in the meeting held on 08.11.2023 and the replies submitted by the Project Proponent on the remarks of the Technical Expert Committee, during their presentation.

Provisions as per the CRZ Notification, 2011

1. As per CRZ Notification, 2011, Para 4 (i) (a), Clearance shall be given for any activity within the CRZ only if it requires waterfront and foreshore facilities.
2. Para 3 (xiii) of said notification, Dressing or altering the sand dunes, hills, natural features including landscape changes for beautification, recreation and other such purpose, is prohibited activities.
3. Para 8(i) III CRZ-III A (iii) (j), construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by CZMA.
4. Para 8 (i) III CRZ-III (B) (ix), reconstruction or alteration of existing authorized building subject to sub- paragraph (vii) & (viii).
 - (vii) Construction or reconstruction of dwelling units so long it is within the ambit of traditional rights and customary uses such as existing fishing villages and goathans. Building permission for such construction or reconstruction will be subject to local town and country planning rules with overall height of construction not exceeding 9mts with two floors (ground + one floor);
 - (viii) Construction of public rain shelters, community toilets, water supply drainage, sewerage, roads and bridges by CZMA who may also permit construction of schools and dispensaries for local inhabitants of the area for those panchayats, the major part of which falls within CRZ if no other area is available for construction of such facilities;
5. As per Para 4.2. (ii)(c) of the said Notification, the proposal may be recommended to SEIAA, for issuing Clearance.

Decision / Remarks of TNSCZMA

The Authority decided to recommend the project to SEIAA, for issuing CRZ Clearance, with the following conditions.

1. The project site should be maintained as a plastic free zone.
2. The Project Proponent may identify some abandoned quarry site, with the help of the district administration for dumping the construction and demolition waste, which may later be developed into green area.
3. Bio-fencing shall be established at the project site, in place of the proposed compound wall, as compound wall cannot be constructed in CRZ -III(NDZ) area.

4. As per the provision of CRZ Notification, 2011 the height of the building should not exceed 9m.
5. Zero-discharge technology shall be followed in solid waste disposal for which proper facilities and plans shall be developed and submitted in 3 months of time.
6. The Project Proponent shall ensure that there shall not be any damage to the marine aquatic animals due to renovation and redevelopment of Poompuhar Heritage City in CRZ area.
7. The Unit shall dispose the solid wastes to be generated if any as per the Solid Waste Management Rules, 2016.
8. The Unit shall dispose construction debris as per the Construction and Demolition Waste Management Rules, 2016.
9. The construction debris and other type of waste shall not be disposed of into the CRZ areas.
10. The Project Proponent shall start the construction activities only after obtaining CRZ Clearance from the Competent Authority.
11. No ground water from Coastal Regulation Zone area shall be tapped for the proposed project.
12. The project proponent shall undertake the establishment only after getting the required Clearances form the competent authorities.
13. The Proponent may explore the possibilities of environmentally sustainable energy sources wherever possible.
14. The project proponent shall provide first aid boxes at suitable locations for easy access.

Agenda Item No.6: Construction of residential building having built up area of 48605.16 sq.m comprising of 4 blocks at S.Nos. 10/1, 10/5, 10/6, 10/7, 10/8, 10/11A, 11/7A, 11/8A1A, 11/8B,11/8C1A, 11/8C1B, 11/8C2, 11/8C3, 11/8C4, 11/9A, 11/10B1B, 11/10B2, 12/1A, 12/1B of Neelankarai& S.No.23/24 of Seevaram Village of Sholinganallur Taluk, Chennai District by M/s, Casa Grand Builder Private Limited, Chennai (Single Window No. SW/104282/2022)

Project Cost: Rs.96.65 crore.

CRZ Classification: CRZ-II

The SCZMA had referred the remarks / comments of the Technical Expert Committee (TEC) constituted by Government of Tamil Nadu to examine the proposals which require CRZ Clearance. The TEC has recommended the proposal to the TNSCZMA.

The SCZMA examined the recommendation of the DCZMA of Chennai district in the meeting held on 08.11.2023 and the replies submitted by the Project Proponent on the remarks of the Technical Expert Committee, during their presentation.

Provisions as per the CRZ Notification, 2011

- As per CRZ Notification 2011, vide para 8(i) II CRZ-II (i) and (ii) buildings shall be permitted only on the landward side of the existing road, or on the landward side of existing authorized structures; As per the amendment issued by MoEF, GoI in notification S.O. No. 1599 (E) dated 16th June 2015 as Para 8 II CRZ-II (ii) "buildings permitted on the landward side of the existing and proposed roads or existing authorized structures shall be subject to the local town and country planning regulations as modified from time to time, except the Floor Space Index or Floor Area Ratio which shall be as per 1991 level".
- Vide Para 8(i) II CRZ-II, (iii), Reconstruction of authorized building to be permitted subject with the existing Floor Space Index or Floor Area Ratio Norms and without change in present use.
- Vide para 4(i)(d), Construction involving more than 20,000 sq.mtr. built up area in CRZ-II shall be conserved for approval in accordance with EIA Notification, 2006 and 4.2. (ii)(c) of the said Notification, the proposal may be recommended to SEIAA, for issuing Clearance.

Note:

- There is no existing authorized road / authorized structure between the proposed site and the HTL of B' Canal. Hence, there is no provisions to allow construction activities in CRZ area.
- The DCZMA recommended the proposal to TNSCZMA with a condition that "No construction of any building or any other physical structure is permitted within the CRZ area and covers within the CRZ shall be demarcated at the site".
- In the reply for the DCZMA condition, the PP has stated that no buildings will be constructed within the CRZ area and the same shall be demarcated.

Decision / Remarks of TNSCZMA

The Authority decided to recommend the project to SEIAA, for issuing CRZ Clearance, with the following conditions.

1. No construction any building or any other physical structure is permitted within the CRZ area and covers within the CRZ shall be demarcated at the site.
2. The Project Proponent shall start / undertake construction of residential project only after obtaining CRZ Clearance from the competent authority.
3. Prior Planning permission should be obtained for the proposed construction, if any, from the local authorities concerned and the proposed construction should satisfy the local Town and Country Planning regulations and Para 8 (i) II CRZ II (i), (ii) and (iii) of CRZ Notification 2011.
4. All the solid waste shall be handled as per the Solid Waste Management Rules 2016.
5. The project proponent shall adhere to the Construction and Demolition Waste Management Rules, 2018.
6. The project proponent shall comply with the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended.
7. The project proponent should ensure that only native species are planted as proposed under the green belt activities in CRZ-II area.
8. The Project Proponent shall ensure that no effluent is permitted to dispose into the B'Canal and the entire quantity sewage shall be treated and reused within their premises.
9. Biodegradable Solid Waste will be disposed through Local body and Non-Biodegradable waste will be disposed through Authorized Recyclers.

Agenda Item No.7: Proposed construction of lodge building (demolition and reconstruction at S.F. No. 678/40, Door No.1/61A, Beach Road, Kanyakumari Village, Agastheeswaram Taluk, Kanyakumari district by Thiru P. Ashok, Vettoornimadam, Agastheeswaram, Kanyakumari district (Single Window No. SW/144874/2023)

Project Cost: Rs.4.12 crores

CRZ Classification: The project falls in the CRZ-II area

The SCZMA had referred the remarks / comments of the Technical Expert Committee (TEC) constituted by Government of Tamil Nadu to examine the proposals which require CRZ Clearance. The TEC has recommended the proposal to the TNSCZMA.

The SCZMA examined the recommendation of the DCZMA of Kanyakumari district in the meeting held on 16.10.2023 and the replies submitted by the Project Proponent on the remarks of the Technical Expert Committee, during their presentation.

Provision in the CRZ Notification, 2011:

- As per Para 8(i) II CRZ-II
 - (i) Buildings shall be permitted only on the landward side of the existing road, or on the landward side of existing authorized structures
 - (ii) Buildings permitted on the landward side of the existing and proposed roads or existing authorised structures shall be subject to the existing local town and country planning regulations as modified from time to time, except the Floor Space Index or Floor Area Ratio, which shall be as per 1991 level.
 - (iii) **reconstruction of authorized building to be permitted subject with the existing Floor Space Index or Floor Area Ratio Norms and without change in present use;**
 - (iv) Further, Annexure-III of the said Notification, the MoEF & CC, Govt. of India have issued guidelines for development of beach resorts or hotels in the designated areas of CRZ-III and CRZ-II, for occupation of tourist or visitors with prior approval of the MoEF & CC, Govt. of India.

As the proposal is reconstruction of lodge building with 27 rooms, hence the proposal may be recommended to MoEF & CC, Govt. of India.

Decision / Remarks of TNSCZMA

The Authority decided to recommend the project to MoEF& CC, Govt. of India for issuing CRZ Clearance, with the following conditions:

1. No ground water from Coastal Regulation Zone shall be tapped for the project.
2. All the solid waste shall be handled as per the Solid Waste Management Rules 2016.
3. The proposed construction shall comply with the Construction and Demolition Waste Management Rules, 2016.
4. The project proponent shall undertake the establishment only after getting the required Clearances from Competent authorities such as Planning Permission, Plan Approval etc., including the clearance under CRZ Notification, 2011 and other statutory clearances.

Agenda Item No. 8

**Construction of surplus drain channel from Lower Paravanar River to sea and associated structures in Thiruchopuram Village, Kurinjipadi Taluk of Cuddalore district by Executive Engineer, PWD/WRD, Coleroon Basin Division, Chidambaram
(Single Window No. SW/170555/2024)**

Project Cost: Rs.81.13 crores

CRZ Classification:

CRZ-IA (Sand dunes), CRZ-IB (inter-tidal zone), CRZ-III A (No Development Zone) & CRZ-III B (200m to 500m from HTL).

The SCZMA had referred the remarks / comments of the Technical Expert Committee (TEC) constituted by Government of Tamil Nadu to examine the proposals which require CRZ Clearance. The TEC has recommended the proposal to the TNSCZMA.

The SCZMA examined the recommendation of the DCZMA of Cuddalore district in the meeting held on 19.11.2021 and the replies submitted by the Project Proponent on the remarks of the Technical Expert Committee, during their presentation.

Provisions of CRZ Notification, 2011

- As per CRZ Notification, 2011, Para 3 (iv), Land reclamation, bunding or disturbing the natural course of seawater is prohibited activities except those (d) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structures for prevention of salinity ingress and freshwater recharge based on carried out by any agency to be specified by MoEE, are permissible activities.
(Note: The Project Proponent submitted the Study report of IIT-Madras).
- Para 3 (v) Setting up and expansion of units or mechanism for disposal of wastes and effluents except facilities required for (b) storm water drains and ancillary structures for pumping, is permissible activities.
- Para 8 (i) I CRZ-I (i), no new construction shall be permitted in CRZ-I(A) except, (c) facilities that are essential for activities permissible under CRZ-I, is permissible.
- Para 8 (i) I CRZ-I (ii) (b), construction of dispensaries, schools, public rain shelter, community toilets, **bridges**, roads, jetties, erosion control measures, water supply, drainage, sewerage which are permissible.

- Para 8 (i) III CRZ-III (iii) (A) (j) construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by CZMA;
- The provision mentioned in the first point is permitted for laying of storm water drains for prevention of salinity ingress and **freshwater recharge only**. But the proposed project is creation of new storm drain in large scale about 2 km with the dredging of 5,18,000 m³ of sand, for discharging the excess flood water only.
- The Office Memorandum dated 26.04.2022 (Procedure for clearance of permissible activities as per the CRZ Notification, 2011), Para 4 mentioned "In case, the CZMA desires to consider **an activity which is not explicitly mentioned in the Notification (CRZ Notification, 2011)** or not permissible, such recommendations shall be forwarded with detailed justification to the Ministry for consideration.
- Hence, the proposal may be forwarded to MoEF & CC, Govt. of India.

Decision / Remarks of TNSCZMA

The Authority decided to recommend the proposal to MoEF& CC, Govt. of India, with the following conditions:

1. Natural phenomena of tidal activities should not be disturbed by this project.
2. Sand dunes in the project area shall not be disturbed to the maximum possible extent.
3. Design and operation of the regulators should be standardized in such a way as to prevent any salinity ingress due to tidal effect.
4. Proper and regular maintenance of the regulators should be ensured.
5. Care should be taken not to disturb the mangroves in the nearby area.

Agenda Item No.9

Proposed Integrated Coastal Community Development in Injambakkam to Akkarai, Chennai district in Greater Chennai Corporation area by Chennai Metropolitan Development Authority, Chennai
(Single Window No. SW/173197/2024)

Project Cost: Rs.40.03 crores

CRZ Classification: CRZ-II

Agenda Item No.10 **Proposed Integrated Coastal Community Development in Kasimedu, Tandiyarpet Village, Chennai district, Greater Chennai Corporation area proposed by by Chennai Metropolitan Development Authority, Chennai**
(Single Window No. SW/172961/2024)

Project Cost: Rs.5.41 crores
CRZ Classification: CRZ-II

Agenda Item No.11 **Construction of integrated coastal community development at Ernavoor Village &Thiruvottiyur Village, Greater Chennai Corporation area by Chennai Metropolitan Development Authority, Chennai**
(Single Window No. SW/172943/2024)

Project Cost: Rs.37.64 crores
CRZ Classification: CRZ-II

The Authority felt the necessity of the projects for the benefit of the coastal communities and nearby localities by means of providing alternate livelihood opportunities. The Authority has also discussed the provisions of Blue Flag Certification Programme.

The MoEF& CC, Govt. of India in S.O. No. 125 (E), dated 09.01.2020 has issued notification to protect and conserve the environment and control and bate pollution in coastal beaches and sea water, and decided to identify beaches for the purpose of internationally recognized "Blue Flag" Certification. The certification Standards call for responsible and sustainable amenities and infrastructure development, cleanliness, safety and security services etc., and permitted some activities and facilitates in CRZ area subject to maintaining a minimum distance of 10 metres from HTL. **The activities and facilities mentioned in the said S.O. was exempted from prior Clearance under the provisions of CRZ Notification.**

Hence, the Authority suggested that the Project Proponent may explore the possibility of the said 3 projects in Agenda Item No. 9, 10, and 11 for blue flag certification, in consultation with NCSCM.

Agenda Item No.12

Additional Agenda points

Item No. 1

Enhancement of the salary for the GIS Cell from the State Coastal Zone Management Authority Fund

The Authority accepted the revision of pay to the posts sanctioned under the GIS Cell w.e.f. 01.04.2024, to be met out from the State Coastal Zone Development fund.

Sd./- xxxx

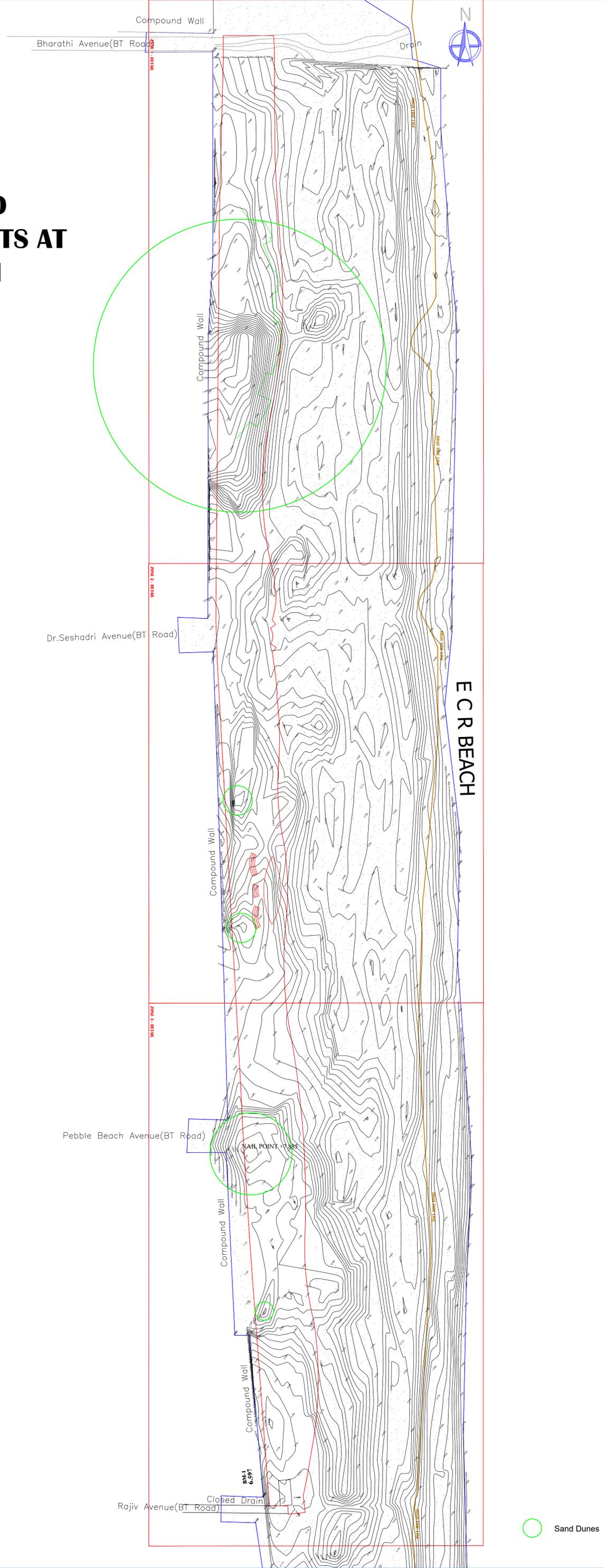
**Thiru A.R. Rahul Nadh, I.A.S.,
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority &
Director, Department of Environment &
Climate Change,
Chennai - 15.**

Sd./- xxxx

**Tmt. Supriya Sahu, I.A.S.,
Chairperson, Tamil Nadu State Coastal Zone
Management Authority and
Additional Chief Secretary to Government,
Environment, Climate Change &
Forest Department,
Secretariat, Chennai-9.**

**ANNEXURE - 7
MAPPING OF
TERTIARY SAND
DUNES / MOUNTS AT
SITE BASED ON
SURVEY**

AKKARAI

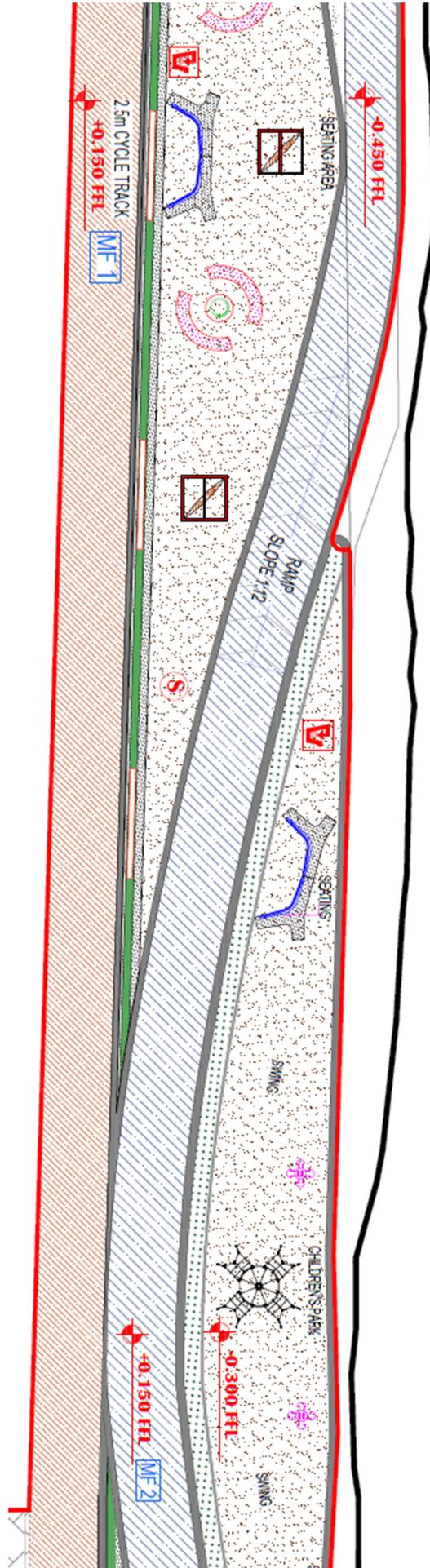




INJAMBAKKAM

○ Sand Dunes

ANNEXURE 8 – SNIPPET
FROM THE PLAN



The proposed design has been carefully crafted to integrate with the natural contours of the land. Above is a sample section that serves as confirmation of this integration.

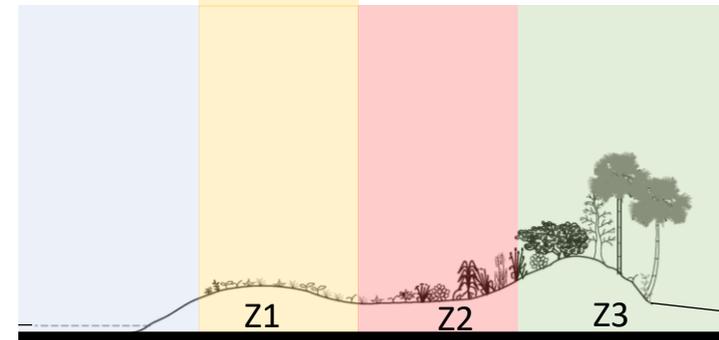
Planting palette



Spinifex littorata (Ravanana meese)

A native fore sand dune stabilising plant, hairy silver grey leaves which grow into long rhizomes trapping the sand.

Erosion Control

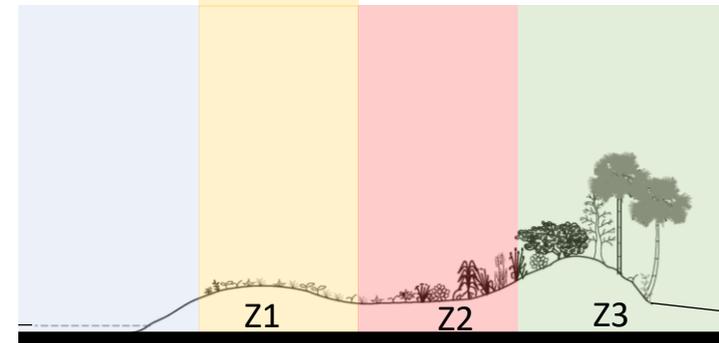


Planting palette



Ipomoea pes-caprae

Erosion Control

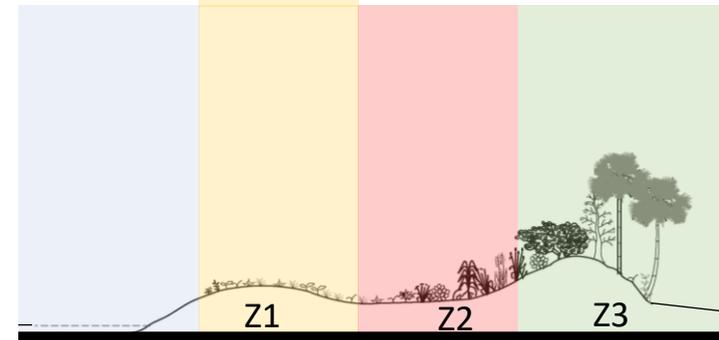


Planting palette



Ipomoea pes-caprae

Erosion Control

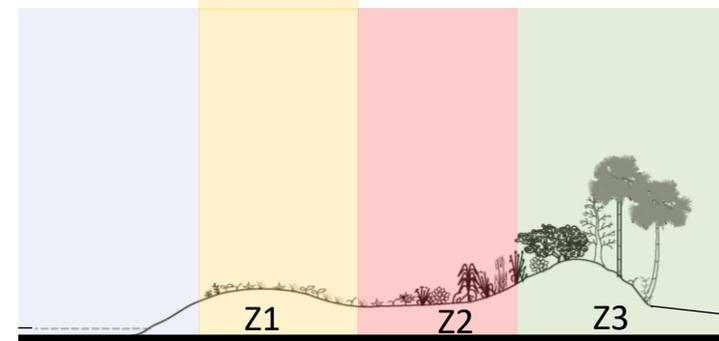


Planting palette



Ipomoea pes-caprae

Erosion Control

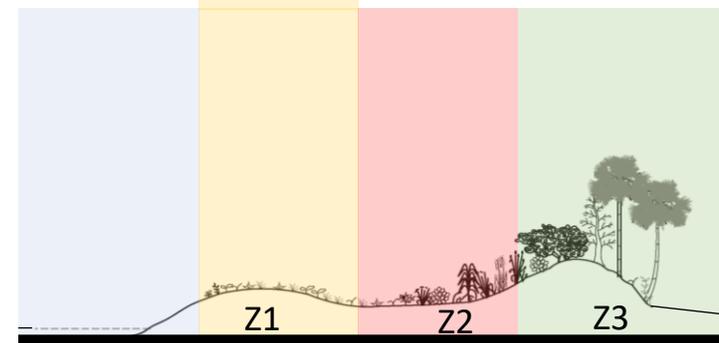


Planting palette



Cyperus arenarius Retz

Erosion Control



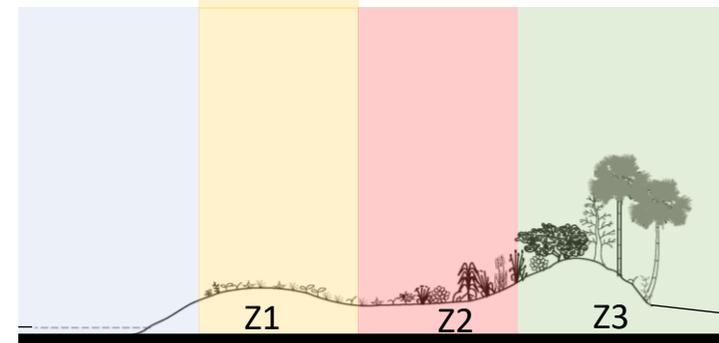


Hydrophylax maritima

Erosion Control



Planting palette

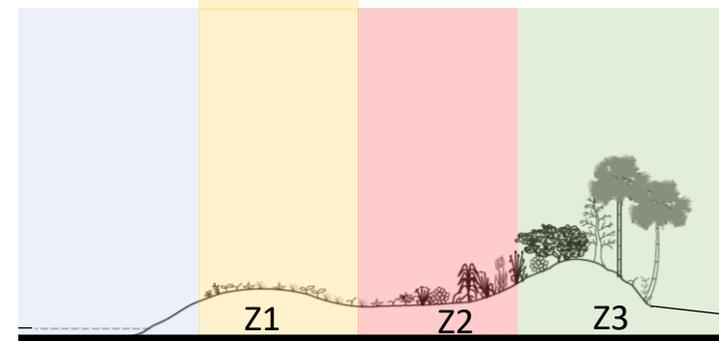


Planting palette



Launea sarmentosa

Erosion Control

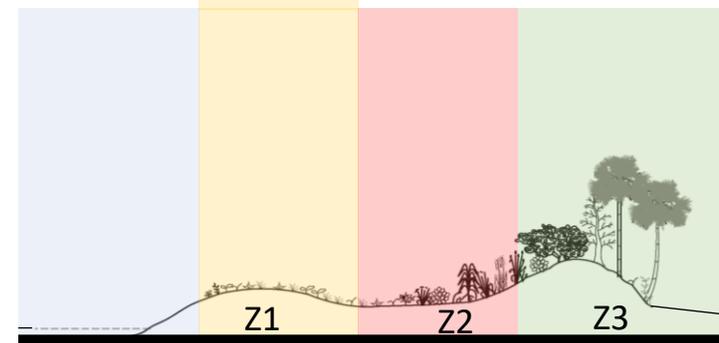


Planting palette



Mollugo disticha

Erosion Control

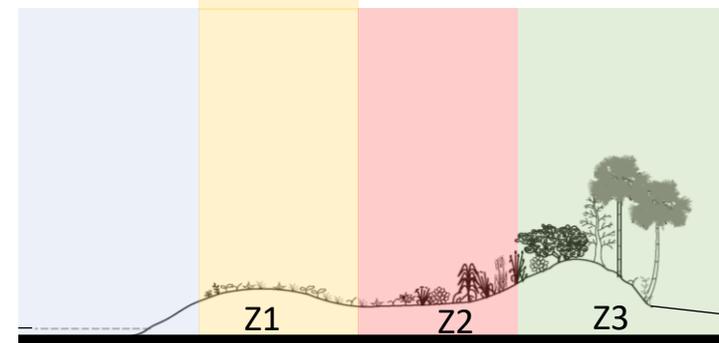


Planting palette



Oldenlandia biflora

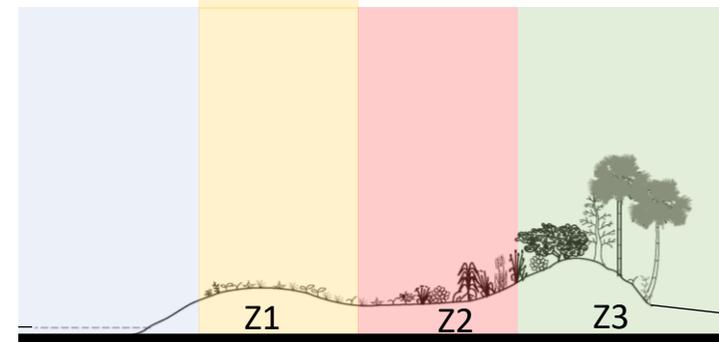
Erosion Control



Planting palette



Rothia indica
Erosion Control

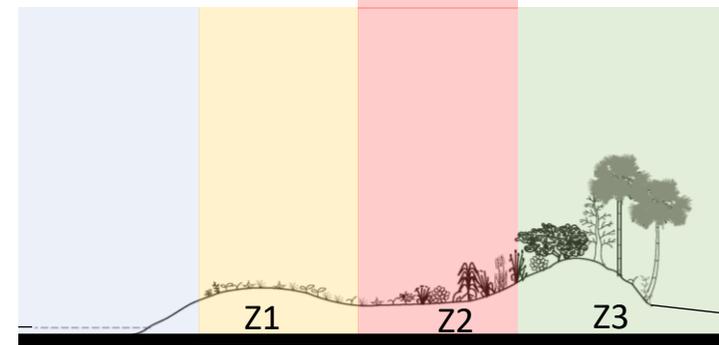


Planting palette



Calotropis gigantea

Erosion Control, Wind Break





Planting palette

Borassus flabellifer

Erosion Control, Wind Break



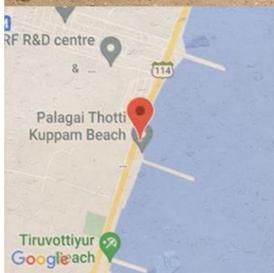
ANNEXURE 10 – BEFORE AND AFTER PICTURES OF THE WORKS DONE



BEFORE



AFTER



22 Apr 2024 10:40:08 am
15a Ennore Express Road
Tiruvottiyur
Chennai
Tamil Nadu

BEFORE



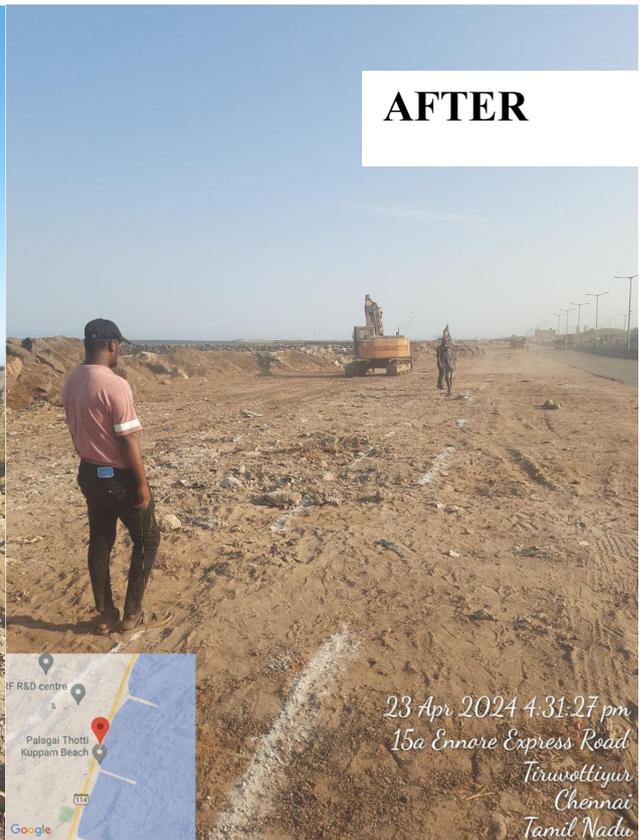
AFTER



BEFORE



AFTER



AFTER



AFTER

